

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July, 21, 2015/Ashadha 30, 1937(Saka)

No.91

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Resignation from the Membership of Lok Sabha

The Speaker informed the House that she had received a letter dated 11 June, 2015 from Shri Kadiyam Srihari, an elected member from the Warangal Parliamentary Constituency of Telangana resigning from the membership of Lok Sabha and that she has accepted his resignation with effect from 11 June, 2015.

11.02 A.M.

3. Obituary References

The Speaker made references to the passing away of Shri Dileep Singh Bhuria, sitting member of the Lok Sabha; Shri Ismail Hussain, member of the Fifteenth Lok Sabha; Shri Denzil B. Atkinson, nominated member of the Thirteenth Lok Sabha; Shri Sheshrao Deshmukh, member of the Sixth Lok Sabha; Shri Rana Vir Singh, member of the Seventh and Eighth Lok Sabhas; Shri Manoranjan Bhakta, member of the Sixth to Twelfth and Fourteenth Lok Sabhas; Smt. Sheila Kaul, member of the Fifth, Seventh and Eighth Lok

Sabhas; Shri Shashi Prakash, member of the Tenth Lok Sabha; Shri Chand Ram, member of the Sixth and Ninth Lok Sabhas; Shri Rajkeshar Singh, member of the Sixth and Eleventh Lok Sabhas; Shri Pratapsinh Shankar Rao Mohite Patil, member of the Thirteenth Lok Sabha; Shri S.M. Bhattam, member of the Eighth Lok Sabha; Shri Moreshwar Save, member of the Ninth and Tenth Lok Sabhas; and Shri Namdeo Harbaji Diwathe, member of the Eleventh and Thirteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

4. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.17 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 22nd July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July, 22, 2015/Ashadha 31, 1937(Saka)

No.92

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to –

- (i) Death of 15 passengers and injuries to 31 others due to fall of an electric wire on a bus in Tonk district of Rajasthan on 13 June, 2015;
- (ii) Loss of lives of 12 persons and injuries to 22 others due to fall of a bus in a deep gorge in District Almora, Uttarakhand on 21 June, 2015;
- (iii) Death of 32 persons and injuries to several others in a landslide due to incessant rainfall in Darjeeling on 1 July, 2015;
- (iv) Reported death of 70 persons and injuries to many with several missing in the recent floods in Gujarat also causing large scale destruction and devastation of property and crops; recent floods due to heavy rainfall in Madhya Pradesh, Assam and other parts of the country causing widespread loss of property, crops and cattle;
- (v) Loss of lives of 29 persons and injuries to several others in a stampede during 'Godavari Pushkaram' festival in Rajamundry in Andhra Pradesh on 14 July, 2015;
- (vi) Death of over 440 persons due to capsizing of a ship on Yangtze River in China on 1 June, 2015;

- (vii) Death of 20 army personnel and injuries to 11 others in a terrorist attack on an army convoy in Chandel district of Manipur on 4 June, 2015;
- (viii) Terrorist attack on the Parliament building of Afghanistan on 22 June, 2015 which was foiled by the Afghan National Security Forces personnel averting a horrific tragedy; and
- (ix) Terrorist attacks on 26 June, 2015 in Lyon, France causing death of one person in an explosion in a chemical factory; in Kuwait in a mosque resulting in the loss of innocent lives and injury to many worshippers including Indian nationals; and in Tunisia causing death of 39 innocent persons and injuries to 36 others of different nationalities in Tunisia.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231–460 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.09 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon**3. Felicitations by the Speaker**

The Speaker on behalf of the House felicitated –

- (i) Sania Mirza for becoming the first woman tennis player from India for winning the Wimbledon Women's Doubles title on 11 July, 2015;
- (ii) Leander Paes for winning the Wimbledon Mixed Doubles title and 17-year old Sumit Nagal for winning the Wimbledon Junior Doubles Trophy on 12 July, 2015; and
- (iii) 10 year old Shubham Jaglan for winning the Junior World Gold Championship at San Diego, United States on 17 July, 2015.

12.02 P.M.**4. Observation by the Speaker**

The Speaker made the following observation:-

"Hon'ble Members, as soon as the House met today, sensing the prevailing situation in the House keeping in view the sanctity of the proceedings of the House, I had at the very outset observed that members may refrain from displaying of black flags, placards and resorting to other disorderly conducts. Despite that I have been deeply concerned to note that several members came to the well of the House shouting slogans, displaying of placards and disrupting the proceedings of the House, which had constrained me to adjourn the House till 12 Noon.

Maintaining of discipline and decorum in the House is of utmost importance for maintaining the credibility and dignity of the Parliament. We have well settled norms of standards to be observed by members which have been provided for in our Rules of Procedure and Conduct of Business. These are also invariably brought to the notice of all the hon'ble members often through paras in Bulletin Part-II. To name a few, Rule 349 provides the norms of etiquettes and standards of rules to be observed by the members in the House. Rule 351, the mode of addressing House; Rule 352 provides rules to be observed by members while speaking in the

House. Further, as per Rule 350, only the member called by Speaker is entitled to speak while 361 lays down procedure when Speaker rises. I have been drawing the attention of the members to these provisions from time to time. I am, however, pained that none of the norms of etiquettes and standards are being observed by the members, in fact, these are being blatantly flouted. I have always provided adequate opportunity to all sections of the House to raise matters of topical interest provided the members give proper notice and seek to raise these matters within the parameters of the rules and accepted norms of behaviour. I would also like to emphatically stress here that in the event of disorderly conducts, I would be constrained to initiate appropriate disciplinary action against the erring members. I hope that all the members would adhere to the set norms of etiquettes, standards of behaviour with regard to discipline and decorum in the House.

I request all the members who are displaying placards and other exhibits to immediately refrain from doing so."

12.06 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Ordinance, 2015 (No. 5 of 2015).

(4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

- (i) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Ordinance, 2015 (No. 5 of 2015) promulgated by the President on 30th May, 2015.
- (ii) The Negotiable Instruments (Amendment) Ordinance, 2015 (No. 6 of 2015) promulgated by the President on 15th June, 2015.

(5) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2014, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

(6) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 491(E) in Gazette of India dated 15th June, 2015 under Article 320(5) of the Constitution.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

6. Message from Rajya Sabha

The Secretary General reported a message from Rajya Sabha informing Lok Sabha that Rajya Sabha at its sitting held on the 21st July, 2015, had adopted the following Motion regarding the Negotiable Instruments Act, 1881:-

"That this House recommends to the Lok Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to

amend the Negotiable Instruments Act, 1881 which was passed by the Lok Sabha on the 13th May, 2014 and laid on the Table of the Rajya Sabha on the same day."

7. Assent to Bills

(I) Secretary-General laid on the Table the following 8 Bills passed by the Houses of Parliament during the first part of Fourth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 24th April, 2015:-

1. The Appropriation (Railways) No.2 Bill, 2015;
2. The Regional Rural Banks (Amendment) Bill, 2015;
3. The Appropriation (No.2) Bill, 2015;
4. The Payment and Settlement Systems (Amendment) Bill, 2015;
5. The Repealing and Amending (Second) Bill, 2015;
6. The Finance Bill, 2015;
7. The Companies (Amendment) Bill, 2015; and
8. The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015.

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 3 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Warehousing Corporations (Amendment) Bill, 2015;
2. The Repealing and Amending Bill, 2015; and
3. The Constitution (One Hundredth Amendment) Bill, 2015.

8. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Eighth Report on Action Taken by the Government on the recommendations contained in the Third Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (2) Ninth Report on Action Taken by the Government on the recommendations contained in the Second Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Tenth Report on Action Taken by the Government on the recommendations contained in the First Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Smt. Vasanthi M. laid on the table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-first Report on Pollution in tier-II cities of Punjab-Ludhiana and Amritsar.
- (2) Two Hundred Sixty-second Report on 'Effects of Pollution on Taj'.
- (3) Two Hundred Sixty-third Report on 'High Level Committee Report to Review various Acts Administered by Ministry of Environment, Forest & Climate Change'.
- (4) Two Hundred Sixty-fourth Report on 'Environmental issues in Mumbai and Visakhapatnam'.

10. Evidence tendered before Standing Committee on Science & Technology, Environment & Forests

Smt. Vasanthi M. to lay on the Table the Evidence tendered before the Standing Committee on Science & Technology, Environment & Forests in relation to its Two Hundred Sixty-third Report on the 'High Level Committee Report to Review various Acts Administered by Ministry of Environment, Forest & Climate Change'.

11. Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 -- Extension of Time

Shri S.S. Ahluwalia moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the First day of the Third week of current Session of Parliament (Monsoon Session 2015)."

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (2) Adv. Narendra K. Sawaikar regarding need to release land for depiction of historical movements at Ponda, Goa.
- (3) Shri P.C. Mohan regarding need to set up adequate facilities for storage of foodgrains in the country.
- (4) Shri Arjun Lal Meena regarding need to provide funds for rejuvenation of lakes and Ayad river in Udaipur, Rajasthan.
- (5) Shri Nishikant Dubey regarding need to set up the proposed AIIMS like Institute at Deogarh, Jharkhand.

- (6) Shri Ashok Mahadeorao Nete regarding need to provide Scheduled Caste Certificate to all the eligible persons belonging to Bengali community living in Maharashtra.
- (7) Shri Chandra Prakash Joshi regarding need to formulate a comprehensive plan for proper conservation and protection of flora and fauna in Sita Mata wildlife sanctuary in Rajasthan.
- (8) Shri Sumedhanand Saraswati regarding need to provide subsidy to farmers of Sikar district of Rajasthan for transportation of organic agricultural produce to distant markets.
- (9) Smt. Darshana Jardosh regarding need to introduce a new rail service between Surat and Varanasi and also take measures for improvement of existing rail services between the two cities.
- (10) Shri D. K. Suresh regarding need to modernize railway stations in Bangalore Rural Parliamentary Constituency, Karnataka.
- (11) Shri S. Rajendran regarding need to establish a Kendriya Vidyalaya in Viluppuram district, Tamil Nadu.
- (12) Shri K. Parasuraman regarding need to accord approval to the proposal of Government of Tamil Nadu for renovation of Kallani dam in the State.
- (13) Dr. Kulamani Samal regarding need to expedite installation and operation of Doppler Weather Radar in Paradip.
- (14) Shri Mohammed Faizal regarding need to undertake construction of breakwater structure to facilitate smooth passenger and vessel operations at Andrott Island, Lakshadweep.
- (15) Shri Raju Shetti regarding need to include Dhangar caste in the list of Scheduled Tribes.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 23rd July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July, 23, 2015/Shravana 1, 1937(Saka)

No.93

11.00 A.M.

1. Questions

Starred Question No. 41 was transferred to the Ministry of Environment, Forests and Climate Change.

Starred Question No. 42 was called for oral answer but due to interruptions in the House, the Starred Question could not be replied orally. Accordingly, Starred Question Nos. 42–60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2015-2016.
 - (ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2015-2016.

- (2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2015-2016.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
- (i) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Grid Connected Solar Power Regulations) 2015 published in Notification No. JERC-19/2015 in Gazette of India dated 15th May, 2015.
 - (ii) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) (Fourth Amendment) Regulations, 2015 published in Notification No. JERC-1/2009 in Gazette of India dated 9th March, 2015.
 - (iii) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Establishment of Forum for Redressal of Grievances of Consumers) (Second Amendment) Regulations, 2015 published in Notification No. JERC-4/2009 in Gazette of India dated 9th March, 2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) & (iii) of (3) above.

3. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Reports of Committee on Government Assurances

Shri Prahlad Singh Patel presented the following Reports (Hindi and English versions):-

- (1) Fourteenth Report regarding review of pending assurances pertaining to the Ministry of Health and Family Welfare (Department of Health Research).
- (2) Fifteenth Report regarding review of pending assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (3) Sixteenth Report regarding requests for dropping of assurances (acceded to).
- (4) Seventeenth Report regarding requests for dropping of assurances (not acceded to).

5. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Nagendra Kumar Pradhan laid on the table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-fifth Report on 'Reported Forecast of a Major Earthquake in Uttarakhand'.
- (2) Two Hundred Sixty-sixth Report on 'E-Waste and E-Radiation'.
- (3) Two Hundred Sixty-seventh Report on 'Unprecedented Floods in Srinagar and Warning and forecasting of Floods and Environmental issues in Leh, Jammu and Pathankot'.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twentieth Report of the Business Advisory Committee.

7. Motion for election to the Committee on Estimates

Dr. Murli Manohar Joshi moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Dileep Singh Bhuria died."

The motion was adopted.

8. Motions for election to Committee on Welfare of Other Backward Classes

(i) Shri Rajen Gohain moved the following motion :-

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

The motion was adopted.

(ii) Shri Rajen Gohain moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motion was adopted.

9. Motion regarding concurrence in the recommendation of Rajya Sabha relating to withdrawal of Negotiable Instruments (Amendment) Bill, 2015

Shri Arun Jaitley moved the following motion :-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of Rajya Sabha on the same day."

The motion was adopted.

10. Government Bill – Withdrawn

**The Repealing and Amending (Third) Bill, 2015*

(Due to interruptions, Lok Sabha adjourned for the day.)

12.14 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 24th July, 2015.)

ANOOP MISHRA
Secretary General

*The Bill was introduced on 13 May, 2015. A Statement containing reasons for withdrawal of the Bill, was circulated to members on 21 July, 2015.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July, 24, 2015/Shravana 2, 1937(Saka)

No.94

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference about naming the icy mountainous region discovered on Pluto, as 'Norgay Montes' in honour of the legendary mountaineer Tenzing Norgay Sherpa who was one of the first two persons to scale Mount Everest along with Sir Edmund Hillary on 29 May, 1953.

11.02 A.M.

2. Questions

Starred Question No. 61 was called for oral answer but due to interruptions in the House, the Starred Question could not be replied orally. Accordingly, Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned for the day.)

11.03 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 27th July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 27, 2015/Shravana 5, 1937(Saka)

No.95

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81 – 83 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.24 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 84 – 94 and 96 –100 were laid on the Table.

Starred Question No. 95 was transferred to the Ministry of Health and Family Welfare.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (i) The Company Secretaries (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2015

published in Notification No. G.S.R. 314(E) in Gazette of India dated 23rd April, 2015.

(ii) G.S.R.315(E) published in Gazette of India dated 23rd April, 2015 establishing a Tribunal Consisting of the persons, mentioned therein, to decide the disputes arising under Section 10A of the Company Secretaries Act, 1980 in the matter of election to the Council of the Institute of Company Secretaries of India held in December, 2014.

(iii) G.S.R.323(E) published in Gazette of India dated 27th April, 2015 making certain amendments in the Notification No. G.S.R. No. 490(E) dated 13th July, 2007.

(2) A copy of Notification No. S.O. 1432(E) (Hindi and English versions) published in Gazette of India dated 29th May, 2015, notifying the instructions for the Framework for Revival and Rehabilitation of Micro, Small and Medium Enterprises which shall come into force on the date of its publication in the official Gazette issued under Section 9 of the Micro, Small and Medium Enterprises Development Act, 2006.

(3) A copy of the Drugs and Cosmetics (3rd Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 570(E) in Gazette of India dated 7th August, 2014 under Section 38 of the Drugs and Cosmetics Act, 1940.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.

(5) A copy of the Homoeopathy Central Council (Registration) (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. 7-1/2004-CCH(Pt.) in Gazette of India dated 11th April, 2015 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

(6) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 390(E) in Gazette of India dated 18th May, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.
- (9) A copy of the Indian Boiler (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 286(E) in Gazette of India dated 15th April, 2015 under sub-section (2) of Section 28A of the Boilers Act, 1923.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Aircraft (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 97(E) in Gazette of India dated 18th February, 2014 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (12) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (15) A copy of the Draft Notification No. File No. 6/1/2014-Recovery (Hindi and English versions) notifying NBFCs having asset size five hundred crores rupees and above as per their last audited balance sheet, as 'Financial Institutions' under sub-section 2(1)(m)(iv) read with Section 31A of the Securitisation and

Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under sub-section 2 of the Section 31A of the Act.

(16) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated 1st July, 2015 under Section 9 of Fiscal Responsibility and Budget Management Act, 2003.

(17) A copy of Notification No. G.S.R.493(E) (Hindi and English versions) published in Gazette of India dated 15th June, 2015, together with an explanatory memorandum making certain amendments in Notification No. 24/2015-Customs dated 8th April, 2015 under section 159 of the Customs Act, 1962.

(18) A copy of the Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2015)-Compliance Audit Observations for the year ended March, 2014 under Article 151(1) of the Constitution.

(19) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

(i) The Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2015 published in Notification No. F. No. LAD-NRO/GN/2014-15/27/541 in Gazette of India dated 24th March, 2015.

(ii) The Securities and Exchange Board of India (Public Offer and Listing of Securitised Debt Instruments) (Amendment) Regulations, 2015 published in Notification No. SEBI-NRO/OIAE/GN/2015-16/001 in Gazette of India dated 9th April, 2015.

(20) A copy of the 24th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2015.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(i) The Prasar Bharati (Broadcasting Corporation of India) Salaries Allowances and other Conditions of Service of Chairman, Whole time Members and Part-time

Members (Amendment) Rules, 2015 published in Notification No. G.S.R. 461(E) in Gazette of India dated 5th June, 2015.

(ii) The Prasar Bharati (Broadcasting Corporation of India) [Senior Financial Officer and Financial Officer to Chief Engineer (Civil) in Civil Constructing Wing] Recruitment Regulations, 2015 published in Notification No. N-10/19(A)/2013-PPC in Gazette of India dated 30th March, 2015.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (21) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 24th July, 2015, Rajya Sabha had adopted the following Motion regarding the Negotiable Instruments (Amendment) Bill, 2015 :-

"That leave be granted to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of the Rajya Sabha on the same day."

Thereafter, the Bill was withdrawn

5. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on 23rd July, 2015."

The motion was adopted.

6. Demands for Excess Grants (Railways) – 2012-13

Shri Suresh Prabhu presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 2012-13.

7. Government Bill – Introduced

- (i) *The Repealing and Amending (Fourth) Bill, 2013*
- (ii) *The Negotiable Instruments (Amendment) Bill, 2015. (186 of 2015).*

8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Negotiable Instruments (Amendment) Ordinance, 2015 (No. 6 of 2015) was laid on the Table.

***12.07 P.M.**

9. Submission by members regarding terrorist attack in Gurdaspur, Punjab

The following members made submission regarding terrorist attack in Gurdaspur, Punjab:-

1. Shri Prem Singh Chandumajra
2. Shri S.S. Ahluwalia
3. Shri Tathagata Satpathy
4. Shri Mohd. Salim
5. Shri A.P. Jithender Reddy

Sarvashri Dushyant Chautala, Nishikant Dubey, Devji M. Patel, Bhairon Prasad Mishra, Dr. Kirit P. Solanki and Shri P.P. Chaudhary associated.

#Shri M. Venkaiah Naidu responded.

*(Due to interruptions, Lok Sabha adjourned at 12.44 P.M.
and re-assembled at 2.00 P.M.)*

*From 12.06 P.M. to 12.44 P.M., members raised matters of urgent public importance.

#He responded after the House re-assembled.

2.13 P.M.**10. Matters under Rule 377**

- (1) Dr. Udit Raj raised a matter regarding need to review the selection process for recruitment of senior trainee pilot in Air India in view of rejection of some candidates belonging to reserved category.
- (2) Smt. Mala Rajya Laxmi Shah raised a matter regarding need to protect Varunavat Mountain in Uttarakhand using latest technology.
- (3) Shri Om Birla raised a matter regarding need to immediately allocate funds and set up super speciality blocks in different medical colleges under Pradhan Mantri Swasthya Suraksha Yojana in Rajasthan.
- (4) Shri Chhedi Paswan raised a matter regarding need to provide transportation, drinking water and other civic facilities to the pilgrims visiting Guptadham in Sasaram Parliamentary Constituency of Bihar.
- (5) Dr. Bhola Singh raised a matter regarding setting up an AIIMS like Institute in Begusarai, Bihar.
- (6) Shri Kaushal Kishore raised a matter regarding provision of reservation in promotion to the persons belonging to SC, ST and OBC.
- (7) Shri Lallu Singh raised a matter regarding need to ensure availability of doctors and medicines in each primary health Centre in Uttar Pradesh particularly in eastern region of Uttar Pradesh.
- (8) Shri Vishnu Dayal Ram raised a matter regarding need to reopen M/s Sone Valley Cement Limited for the welfare of the poor labourers in Palamu district of Jharkhand.
- (9) Shri Ajay Nishad raised a matter regarding need to increase number of platforms at Muzaffarpur station and develop Narayanpur Anant station into a railway terminal in Bihar.
- (10) Shri C.R. Chaudhary raised a matter regarding need to extend Mahatma Gandhi National Rural Employment Guarantee Scheme to even those farmers whose land holdings are larger than that of marginal farmers.

- (11) Shri Hariom Singh Rathore raised a matter regarding need to ensure growth of small and micro industries under 'Make in India' mission for overall development of the economy.
- (12) Dr. Virendra Kumar raised a matter regarding need to take effective measures to abolish child labour in the country.
- (13) Shri Arjun Ram Meghwal raised a matter regarding need to include Khejri tree, known to play a vital role in preserving ecology of arid and semi-arid regions, in the list of protected plant species and take adequate measures for its conservation.
- (14) Shri V. Panner Selvam raised a matter regarding need to construct an outer ring road around Salem city, Tamil Nadu.
- (15) Shri Rabindra Kumar Jena raised a matter regarding need to set up One Stop Trauma Care Centre meant for women affected by violence in each district of the country.
- (16) Smt. Kothapalli Geetha raised a matter regarding need to accord special category status to Andhra Pradesh for the fast economic development of the State.
- (17) Shri Sukhbir Singh Jaunpuria raised a matter regarding need to immediately release funds for Amly Bagh Safari, a famous tourist place in Tonk Parliamentary Constituency of Rajasthan.

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (18) Smt. Pratima Mondal raised a matter regarding need to revive the muslim industry.
- (19) Shri A.P. Jithender Reddy raised a matter regarding need to provide separate coach/seats for senior citizens in trains.

(20) Smt. Supriya Sule raised a matter regarding need to address the malnutrition problem in India.

2.48 P.M.

11. Government Bill – Under Consideration

The Delhi High Court (Amendment) Bill, 2015

Time Allotted: 1 Hr.
Time Taken: 10 Mts.
Balance: 50 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

1. Smt. Meenakashi Lekhi
2. \$Shri J. Jayasingh Thiyagaraj Natterjee (speech unfinished)

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 3.00 P.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M.

The Speaker named a member, Shri Adhir Ranjan Chowdhury, for having disregarded the authority of the Chair in abuse of the rules of the House by wilfully obstructing the business of the House at 1500 hrs.

\$He resumed his speech after the Motion was withdrawn at Item no. 12.

4.02 P.M.

12. Motion regarding suspension of Member from the service of the House – Withdrawn

Shri Arjun Ram Meghwal moved the motion for suspension of Shri Adhir Ranjan Chaudhary from the service of the House for remainder of the Session.

After submissions made by some members, the Speaker observed that Shri Adhir Ranjan Chowdhury shall withdraw from the House for the day.

The motion was, thereafter, withdrawn by leave of the House.

(Due to interruptions, Lok Sabha adjourned for the day.)

4.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 28, 2015/Shravana 6, 1937(Saka)

No.96

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Dr. A.P.J. Abdul Kalam, former President of India and Bharat Ratna awardee.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned till Thursday, the 30th July, 2015.

2. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 101–121 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1151–1331 and 1333–1380 would be printed in the Official Report for the day.

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 30, 2015/Shravana 8, 1937(Saka)

No.97

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Sriballav Panigrahi, member of the Eighth, Tenth and Eleventh Lok Sabhas; Shri R.S. Gavai, member of the Twelfth Lok Sabha; and Shri Bijoy Handique, member of the Tenth to Fifteenth Lok Sabhas.

She also made reference to the death of 7 persons including Superintendent of Police and three Home Guard Officials and injuries to 17 others in a cowardly terrorist attack on a police station and a bus in Dinanagar, District Gurdaspur, Punjab on 27 July, 2015.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

2. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon. Members, the funeral of our ex-President, Shri A. P. J. Abdul Kalam, is taking place at Rameswaram. As a mark of respect, the House is adjourned today to meet again tomorrow, the 31st July, 2015 at 11.00 am."

3. Questions

(i) As the House adjourned after the announcement by the Speaker, Starred Questions could not be called for oral answers. Starred Question Nos. 142–161 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the Official Report for the day.

(ii) Replies to Starred Question Nos. 122–141 listed for 29 July, 2015 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 1381–1610 listed for 29 July, 2015 would also be printed in the Official Report for the day.

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 31, 2015/Shravana 9, 1937(Saka)

No.98

11.00 A.M.

1. Starred Questions

Starred Question Nos. 162–166 and 168 were orally answered. Members in whose names Starred Question No. 167 was listed, were absent. However the Minister concerned laid the reply on the Table. Replies to Starred Question Nos. 169–182 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Supplementary Report No. 246 on Amendments to Arbitration and Conciliation Act, 1996 (Hindi and English versions) of the Law Commission of India regarding "Public Policy" Developments post-Report No. 246, February, 2015.
- (4) A copy of the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.385(E) in Gazette of India dated 14th May, 2015 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (5) A copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 1797(E) in Gazette of India dated 2nd July, 2015 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 306(E) in Gazette of India dated 21st April, 2015 under Section 39 of the Bureau of Indian Standards Act, 1986.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New

Delhi, for the year 2013-2014.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 889(E) in Gazette of India dated 12th December, 2014 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 21 of 2015)-Compliance Audit Observations (Volume I and Volume II) for the year ended March, 2014 under Article 151(1) of the Constitution.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-
- (1) The Central Silk Board Silk-Worm Seed (Amendment) Regulations, 2015 published in Notification No. G.S.R.75 in Gazette of India dated 31st March, 2015.
 - (2) The Central Silk Board (Amendment) Rules, 2015 published in Notification No. G.S.R.76 in Gazette of India dated 31st March, 2015.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Third Amendment) Regulations, 2015 published in Notification No. L-1/44/2010-CERC in Gazette of India dated 7th April, 2015.
 - (ii) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015 published

in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 15th May, 2015.

- (iii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015 published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 19th May, 2015.
- (iv) The Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015 published in Notification No. L-1/41/2010-CERC in Gazette of India dated 19th May, 2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (15) above.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2015-2016.
- (18) A copy of the Tea (Marketing) Control (Amendment) Order, 2015 (Hindi and English versions) published in Notification No. S.O.1012(E) in Gazette of India dated 15th April, 2015 under Section 30 of the Tea Act, 1953 together with corrigendum thereto published in Notification No. S.O.1693(E) dated 25th June, 2015.
- (19) A copy each of the following Notifications (Hindi and English versions) issued under Section 5 of the Spices Board Act, 1986:-
 - (i) Notification No. F. No. 5/7/2014-EP (Agri.V)/Plant D published in Gazette of India dated 8th June, 2015, constituting advisory committees, mentioned therein, of the Spices Board to be designated as Spice Development Agency for various spice growing regions of the country.

- (ii) Notification No. Admin-I/Estt/SPEDA/2014 published in weekly Gazette of India dated 18th April, 2015, constituting a committee to be known as the Saffron Production and Export Development Agency with the date of publication of the notification.
- (iii) Notification No. Admin-1/Estt/SPEDA/2014 published in weekly Gazette of India dated 8th June, 2015, making certain amendments in Notification No. Admin-1/Estt./SPEDA/2014 dated 18th April, 2015.
- (20) A copy of Notification No. S.O.968 (Hindi and English versions) published in Gazette of India dated 8th April, 2015, operationalising the setting up of International Financial Services Centre in Special Economic Zones issued under sub-section (2) of Section 18 of the Special Economic Zones Act, 2005.
- (21) A copy of Notification No. S.O.798(E) (Hindi and English versions) published in Gazette of India dated 19th March, 2015, relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Karnataka issued under sub-section (1) of Section 30 of the said Act.
- (22) A copy of Notification No. S.O. 3094(E) (Hindi and English versions) published in Gazette of India dated 9th December, 2014, making certain amendments in Notification No. S.O. 1105(E) dated 11th October, 2004 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.
- (23) A copy of Notification No. S.O.799(E) (Hindi and English versions) published in Gazette of India dated 19th March, 2015, authorising the Tobacco Board to admit the traders/dealers of the Tobacco to purchase the excess unauthorised tobacco at the auction platforms by charging penalties as fixed by Government of Karnataka issued under Section 20A of the Tobacco Board Act, 1975.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978 :-

- (i) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2015 published in Notification No. F. 16/5/2014/HP-1/Estt./248 to 250 in Delhi Gazette dated 16th April, 2015.
 - (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2015 published in Notification No. F. 16/6/2014/HP-1/Est./251 to 253 in Delhi Gazette dated 16th April, 2015.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertiliser (Control) Second Amendment Order, 2015 published in Notification No. S.O.1317(E) in Gazette of India dated 16th May, 2015.
 - (ii) S.O.1562(E) published in Gazette of India dated 13th June, 2015 making certain amendments in the Notification No. S.O.572(E) dated 26th June, 1995.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2013-2014.
 - (ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.

- (ii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (iii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Madras Fertilizer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (v) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (vi) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (vii) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (viii) Memorandum of Understanding between the Rashtriya Chemicals Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (ix) Memorandum of Understanding between the Fertilizer and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (x) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
- (29) A copy of Notification No. S.O. 1233(E) (Hindi and English versions) published in Gazette of India dated 8th May, 2015, making certain

amendments in the Drugs (Price Control) Order, 2013 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(30) A copy of the Memorandum of Understanding (Hindi and English versions) between the BHEL Electrical Machines Limited and the Bharat Heavy Electricals Limited for the year 2015-2016.

(31) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2013-2014, together with Audit Report thereon.

(32) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2014-2015, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.

(33) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Central Bank of India for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Dena Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.

- (v) Report on the working and activities of the Indian Overseas Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Baroda for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Canara Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank of India for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.

- (xvii) Report on the working and activities of the Andhra Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
 - (xviii) Report on the working and activities of the Bank of India for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
 - (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2014-2015, alongwith Accounts and Auditor's Report thereon.
- (34) A copy of the Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2014-15/22/366 in Gazette of India dated 26th February, 2015 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (35) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
- (i) The Insurance Regulatory and Development Authority of India (Micro Insurance) Regulations, 2015 published in Notification No. F. No. IRDA/Reg./2/92/2015 in Gazette of India dated 17th March, 2015, together with a corrigendum thereto published in Notification No. IRDA/Reg/6/96/2015 dated 22nd May, 2015.
 - (ii) The Insurance Regulatory and Development Authority of India (Transfer of Equity Shares of Insurance Companies) Regulations, 2015 published in Notification No. F. No. IRDA/Reg/3/93/2015 in Gazette of India dated 23rd April, 2015.
 - (iii) The Insurance Regulatory and Development Authority of India (Obligation of Insurer in respect of Motor Third Party Insurance Business) Regulations, 2015 published in Notification No. F. No. IRDA/Reg/8/98/2015 in Gazette of India dated 5th June, 2015.

- (iv) Notification No. F. No. IRDA/IAC/7/97/2015 in Gazette of India dated 27th May, 2015 reconstituting the Insurance Advisory Committee with effect from the date of notification viz. 25th May, 2015.
 - (v) The Insurance Regulatory and Development Authority of India (Fee for Registering Cancellation or Change of Nomination) Regulations, 2015 published in Notification No. F. No. IRDA/Reg/4/94/2015 in Gazette of India dated 29th April, 2015.
 - (vi) The Insurance Regulatory and Development Authority of India (Fee for granting written acknowledgement of the receipt of Notice of Assignment or Transfer) Regulations, 2015 published in Notification No. F. No. IRDA/Reg/5/95/2015 in Gazette of India dated 29th April, 2015.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938:-
- (i) S.O.870(E) published in Gazette of India dated 27th March, 2015 regarding exemption of certain provisions of Insurance Act, 1938 for carrying Insurance Business in SEZ.
 - (ii) The Insurance Regulatory and Development Authority of India (Regulation of Insurance Business in Special Economic Zone) Rules, 2015 published in Notification No. G.S.R. 230(E) in Gazette of India dated 27th March, 2015.
 - (iii) The Indian Insurance Companies (Foreign Investment) Amendment) Rules, 2015 published in Notification No. G.S.R. 534(E) in Gazette of India dated 3rd July, 2015.
- (37) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
- (i) The Pension Fund Regulatory and Development Authority (Aggregator) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/4 in Gazette of India dated 10th March, 2015.

- (ii) The Pension Fund Regulatory and Development Authority (Pension Fund) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 19th May, 2015.
- (iii) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 11th May, 2015.
- (iv) The Pension Fund Regulatory and Development Authority (Point of Presence) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/3 in Gazette of India dated 4th March, 2015.
- (v) The Pension Fund Regulatory and Development Authority (National Pension System Trust) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/5 in Gazette of India dated 12th March, 2015.
- (vi) The Pension Fund Regulatory and Development Authority (Trustee Bank) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/6 in Gazette of India dated 23rd March, 2015.
- (vii) The Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/7 in Gazette of India dated 27th April, 2015.
- (viii) The Pension Fund Regulatory and Development Authority (Custodian of Securities) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/10 in Gazette of India dated 14th May, 2015.
- (ix) The Pension Fund Regulatory and Development Authority (Employees' Service) Regulations, 2014 published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 14th May, 2015.

(38) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of financial year 2014-2015 under sub-section (1) of Section (7) of the Fiscal Responsibility and Budget Management Act, 2003.

(39) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India (the term of office and other conditions of service of Members) Second Amendment Rules, 2015 published in Notification No. G.S.R.380(E) in Gazette of India dated 13th May, 2015.
- (ii) The National Highways Authority of India (the term of office and other conditions of service of Members) Third Amendment Rules, 2015 published in Notification No. G.S.R.448(E) in Gazette of India dated 2nd June, 2015.

(40) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2015-2016.
- (ii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2015-2016.
- (iii) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2015-2016.

(41) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2585(E) published in Gazette of India dated 7th October, 2014, authorising the Sub Divisional Officer (Civil) Nalagarh District Solan, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21A (New NH 105) in the State of Himachal Pradesh.

- (ii) S.O. 2586(E) published in Gazette of India dated 7th October, 2014, authorising the District Revenue Officer, Panchkula, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21A (New NH 105) in the State of Himachal Pradesh.
- (iii) S.O. 179(E) published in Gazette of India dated 19th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (New NH 5) (Deorighat-Premghat Section) in the State of Himachal Pradesh.
- (iv) S.O. 622(E) published in Gazette of India dated 27th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (v) S.O. 1629(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (vi) S.O. 1216(E) published in Gazette of India dated 7th May, 2014, making certain amendments in the Notification No. S.O. 1231(E) dated 16th May, 2013.
- (vii) S.O. 1217(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (viii) S.O. 335(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Ranchi-Nagar Untari Section) in the State of Jharkhand.
- (ix) S.O. 1263(E) published in Gazette of India dated 13th May, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 31D in the State of West Bengal.

- (x) S.O. 1264(E) published in Gazette of India dated 13th May, 2014, authorising the District Land Acquisition Officer, Ramgarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 23 in the State of Jharkhand.
- (xi) S.O. 688(E) published in Gazette of India dated 9th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 327B, 31, 31C and 10 in the State of West Bengal.
- (xii) S.O. 579(E) published in Gazette of India dated 20th February, 2015, making certain amendments in the Notification No. S.O. 475(E) dated 24th February, 2010.
- (xiii) S.O. 427(E) published in Gazette of India dated 10th February, 2015, making certain amendments in the Notification No. S.O. 475(E) dated 24th February, 2010.
- (xiv) S.O. 1583(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 102 (Chhapra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
- (xv) S.O. 446(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xvi) S.O. 584(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

- (xvii) S.O. 730(E) published in Gazette of India dated 10th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xviii) S.O. 2289(E) published in Gazette of India dated 9th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (New NH 49) (Bilaspur-Urdawal Section) in the State of Chhattisgarh.
- (xix) S.O. 290(E) published in Gazette of India dated 30th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Thanamcherla to Jamandlapally Section) in the State of Telangana.
- (xx) S.O. 551(E) and S.O. 552(E) published in Gazette of India dated 17th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xxi) S.O. 568(E) to S.O. 572(E) published in Gazette of India dated 19th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (New NH 43) (Ambikapur-Patthalgaon Section) in the State of Chhattisgarh.
- (xxii) S.O. 586(E) to S.O. 589(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (Katni-Shahdol-Anuppur to MP/CG Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 592(E) to S.O. 594(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

- (xxiv) S.O. 612(E) published in Gazette of India dated 25th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (New NH 30) (MP Border Chipli to Simga Section) in the State of Chhattisgarh.
- (xxv) S.O. 624(E) published in Gazette of India dated 27th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxvi) S.O. 639(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 149 (Pallahara-Pitiri Section) in the State of Odisha.
- (xxvii) S.O. 634(E) to S.O. 636(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH 30) (MP Border Chilpi to Simga Section) in the State of Chhattisgarh.
- (xxviii) S.O. 638(E) published in Gazette of India dated 3rd March, 2015, making certain amendments in the Notification No. S.O. 41(E) dated 7th January, 2014.
- (xxix) S.O. 684(E) published in Gazette of India dated 9th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.
- (xxx) S.O. 685(E) published in Gazette of India dated 9th March, 2015, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 63 (Anantapur District Section) in the State of Andhra Pradesh.

- (xxxix) S.O. 683(E) published in Gazette of India dated 9th March, 2015, making certain amendments in the Notification No. S.O. 3315(E) dated 31st October, 2013 and Notification No. S.O. 461(E) dated 18th February, 2014.
- (xxxvii) S.O. 716(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (xxxviii) S.O. 717(E) and S.O. 718(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 767(E) published in Gazette of India dated 16th March, 2015, making certain amendments in the Notification No. S.O. 2307(E) dated 29th July, 2013.
- (xxxvi) S.O. 781(E) published in Gazette of India dated 18th March, 2015, making certain amendments in the Notification No. S.O. 1573(E) dated 19th June, 2014.
- (xxxv) S.O. 780(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 214A) in the State of Andhra Pradesh.
- (xxxviii) S.O. 806(E) published in Gazette of India dated 20th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.

- (xxxviii) S.O. 857(E) published in Gazette of India dated 26th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Old) (Kanaktora-Jharsuguda Section) in the State of Orissa.
- (xxxix) S.O. 875(E) and S.O. 876(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH 30) (MP Border Chilpi to Simga Section) in the State of Chhattisgarh.
- (xl) S.O. 932(E) and S.O. 933(E) published in Gazette of India dated 6th April, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 365 (Mangalvaripet to Mallampally-Tanamcherla Section) in the State of Telangana.
- (xli) S.O. 931(E) published in Gazette of India dated 6th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tamilnadu/Andhra Pradesh Border-Chittoor to Andhra Pradesh/Karnataka Border Section) in the State of Andhra Pradesh.
- (xlii) S.O. 1010(E) and S.O. 1011(E) published in Gazette of India dated 15th April, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 111 (New NH 130)(Bilaspur-Ambikapur Section) in the State of Chhattisgarh.
- (xliii) S.O. 1078(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xliv) S.O. 1079(E) to S.O. 1081(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway

No. 28C (New NH 927)(Barabanki-Bahraich-Rupaidiha Section) in the State of Uttar Pradesh.

- (xlv) S.O. 1077(E) published in Gazette of India dated 24th April, 2015, making certain amendments in the Notification No. S.O. 243(E) dated 24th January, 2014.
- (xlvi) S.O. 1083(E) to S.O. 1085(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.
- (xlvii) S.O. 1104(E) published in Gazette of India dated 28th April, 2015, making certain amendments in the Notification No. S.O. 1573(E) dated 19th June, 2014.
- (xlviii) S.O. 1106(E) published in Gazette of India dated 28th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xlix) S.O. 1105(E) published in Gazette of India dated 28th April, 2015, regarding acquisition of land for building, maintenance, management and operation of Northern Kota Bypass in the State of Rajasthan.
- (l) S.O. 1133(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 78 (New NH 43) (Pathalgaon to CG/JH Border Section) in the State of Chhattisgarh.
- (li) S.O. 1153(E) published in Gazette of India dated 1st May, 2015, authorising the Special Land Acquisition Officer, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 206 in the State of Karnataka.
- (lii) S.O. 1163(E) published in Gazette of India dated 1st May, 2015, authorising the Officers, mentioned therein, as the competent

authority to acquire land for building, maintenance, management and operation from National Highway No. 29E to National Highway No. 28 (Gorakhpur bypass) in the State of Uttar Pradesh.

- (liii) S.O. 1151(E) published in Gazette of India dated 1st May, 2015, making certain amendments in the Notification No. S.O. 1162(E) dated 29th April, 2014.
- (liv) S.O. 1152(E) published in Gazette of India dated 1st May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (lv) S.O. 1154(E) published in Gazette of India dated 1st May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 765 (Hyderabad-Dindi) in the State of Telangana.
- (lvi) S.O. 1180(E) published in Gazette of India dated 5th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (New NH 30) (MP Border Chilpi-Simga Section) in the State of Chhattisgarh.
- (lvii) S.O. 1282(E) published in Gazette of India dated 14th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (lviii) S.O. 1386(E) published in Gazette of India dated 22nd May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 (Vijayawada-Bhadrachalam Section) in the State of Andhra Pradesh.
- (lix) S.O. 1402(E) published in Gazette of India dated 26th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Penchalakona to Erpedu Section) in the State of Andhra Pradesh.

- (lx) S.O. 1403(E) published in Gazette of India dated 26th May, 2015, making certain amendments in the Notification No. S.O. 1141(E) dated 22nd April, 2014.
- (lxi) S.O. 1418(E) published in Gazette of India dated 28th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH 153) (Raigarh, Sarangarh, Saraipali Section) in the State of Chhattisgarh.
- (lxii) S.O. 689(E) published in Gazette of India dated 9th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 in the State of West Bengal.
- (lxiii) S.O. 3248(E) published in Gazette of India dated 22nd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (lxiv) S.O. 516(E) published in Gazette of India dated 16th February, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 333B in the State of Bihar.
- (lxv) S.O. 737(E) published in Gazette of India dated 12th March, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 102 in the State of Bihar.
- (lxvi) S.O. 233(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Bharagora Section) and National Highway No. 6 (Bharagora to Chichira Section) in the State of Jharkhand.
- (lxvii) S.O. 812(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 23 (ITI More Chas to Chargi Section) in the State of Jharkhand.

- (Ixxviii) S.O. 451(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Ranchi-Nagar Untari Section) in the State of Jharkhand.
- (Ixxix) S.O. 798(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (Ixxx) S.O. 444(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (Ixxxi) S.O. 846(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Ranchi-Nagar Untari Section) in the State of Jharkhand.
- (Ixxxii) S.O. 400(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (Ixxxiii) S.O. 731(E) published in Gazette of India dated 10th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (Ixxxiv) S.O. 399(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore Farakka Section) in the State of West Bengal.

- (lxxv) S.O. 988(E) published in Gazette of India dated 10th April, 2015, regarding rates of fees to be recovered from the users of National Highway No. 65 (Haryana/Rajasthan Border to Salasar Section) in the State of Rajasthan.
- (lxxvi) S.O. 1097(E) published in Gazette of India dated 27th April, 2015, regarding rates of fees to be recovered from the users of National Highway No. 200 (Raipur-Bilaspur Section) in the State of Chhattisgarh.
- (lxxvii) S.O. 1098(E) published in Gazette of India dated 27th April, 2015, regarding rates of fees to be recovered from the users of National Highway No. 66 (Edapally-Vytilla-Aroor Section) in the State of Kerala.
- (lxxviii) S.O. 1219(E) published in Gazette of India dated 7th May, 2015, making certain amendments in the Notification No. S.O. 334(E) dated 7th February, 2013.
- (lxxix) S.O. 1335(E) published in Gazette of India dated 19th May, 2015, regarding rates of fees to be recovered from the users of National Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (lxxx) S.O. 1336(E) published in Gazette of India dated 19th May, 2015, regarding rates of fees to be recovered from the users of National Highway No. 67 in the State of Tamil Nadu.
- (lxxxi) S.O. 1384(E) published in Gazette of India dated 22nd May, 2015, regarding rates of fees to be recovered from the users of National Highway No. 47C in the State of Kerala.
- (lxxxii) S.O. 1422(E) published in Gazette of India dated 29th May, 2015, making certain amendments in the Notification No. S.O. 2519(E) dated 25th September, 2014.

- (lxxxiii) S.O. 1786(E) published in Gazette of India dated 1st July, 2015, making certain amendments in the Notification No. S.O. 1081(E) dated 30th April, 2013.
- (lxxxiv) S.O. 1787(E) published in Gazette of India dated 1st July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (lxxxv) S.O. 1788(E) published in Gazette of India dated 1st July, 2015, making certain amendments in the Notification No. S.O. 912(E) dated 21st April, 2010.
- (lxxxvi) S.O. 1789(E) published in Gazette of India dated 1st July, 2015, making certain amendments in the Notification No. S.O. 2405(E) dated 18th September, 2009.
- (lxxxvii) S.O. 1321(E) published in Gazette of India dated 18th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Tanamcherla-Mallapally Section) in the State of Telangana.
- (lxxxviii) S.O. 1175(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Rajabhita urf Rajganj to Lohpitti Section) in the State of Jharkhand.
- (42) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) to (lxxiv) of (41) above.
- (43) A copy of the Notification No. G.S.R. 23(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2015 containing corrigendum to the Kolkata Port Trust Employees' (Recruitment, Seniority, Promotion) Regulations, 2013 under Section 124 of the Major Port Trusts Act, 1968.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2013-2014.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-
- (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2011-2012.
- (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2011-2012.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
- (i) The Sashastra Seema Bal, Combatised Constable (Driver) Group 'C' Post, Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R. 70 in Gazette of India dated 11th April, 2015.
- (ii) The Sashastra Seema Bal Judge Attorney General (Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) and Judge Attorney (Assistant Commandant) Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R. 452(E) in Gazette of India dated 4th June, 2015.
- (49) A copy of the Border Security Force, Group 'A' (General Duty Officers) Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 20th May, 2015 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(50) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 379(E) in Gazette of India dated 13th May, 2015 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the year 2012-2013.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, for the year 2012-2013.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2012-2013.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture for the year 2015-2016.
- (58) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-
- (i) The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2015 published in Notification No. G.S.R. 494(E) in Gazette of India dated 16th June, 2015.
 - (ii) The Protection of Plant Varieties and Farmers' Rights (Recognition and Reward from the Gene Fund) (Amendment) Rules, 2015 published in Notification No. G.S.R. 495(E) in Gazette of India dated 16th June, 2015.
 - (iii) The Protection of Plant Varieties and Farmers' Rights (Amendment) Regulations, 2015 published in Notification No. G.S.R. 496(E) in Gazette of India dated 16th June, 2015.
 - (iv) The Protection of Plant Varieties and Farmers' Rights Scheme, 2015 published in Notification No. G.S.R. 497(E) in Gazette of India dated 16th June, 2015.
- (59) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2015 (Hindi and English versions) published in Notification No. S.O.1413(E) in Gazette of India dated 27th May, 2015 under Section 4d of the Destructive Insects and Pests Act, 1914.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New

Delhi, for the year 2013-2014.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2013-2014.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2015-2016.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2013-2014.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy each of the Notification No. S.O. 1388(E) (Hindi and English versions) published in Gazette of India dated 25th May, 2015, making certain amendments in Notification No. S.O. 2693(E) dated 5th September, 2013 under sub-section (1) of Section 8 of the Cable Television Networks (Regulation) Act, 1995.

(68) A copy each of the Cable Television Networks (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 216(E) in Gazette of India dated 23rd March, 2015 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995

(69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

(70) A copy of the following papers (Hindi and English versions):-

- (i)
 - (a) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the years 2005-2006 and 2006-2007.
 - (b) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the years 2007-2008 and 2008-2009.
 - (c) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year May, 2009 to December, 2009.
 - (d) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2010-2011.
 - (e) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2011-2012.
 - (f) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2012-2013.
 - (g) Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2013-2014.
- (ii) A copy of the consolidated Review (Hindi and English versions) by the Government of the working of the National Commission for Safai Karamchari, New Delhi, for the years 2005-2006 to 2013-2014.

(71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.

(72) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- (i) Annual Report of the National Commission for Scheduled Castes,

New Delhi, for the year 2012-2013.

- (ii) Explanatory Memorandum on the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2012-2013.

(73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Joint Committee on Offices of Profit

Shri P.P. Chaudhary presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

6. Reports of the Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014-15):-

- (1) Fifteenth Report on Action Taken by the Government on the recommendations contained in the 2nd Report of the Committee on Finance on Demands For Grants (2014-15) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Sixteenth Report on Action Taken by the Government on the recommendations contained in the 3rd Report of the Committee on Finance on Demands For Grants (2014-15) of the Ministry of Finance (Department of Revenue).

- (3) Seventeenth Report on Action Taken by the Government on the recommendations contained in the 5th Report of the Committee on Finance on Demands For Grants (2014-15) of the Ministry of Corporate Affairs.
- (4) Eighteenth Report on Action Taken by the Government on the recommendations contained in the 6th Report of the Committee on Finance on Demands For Grants (2014-15) of the Ministry of Statistics and Programme Implementation.

7. Report of Standing Committee on Urban Development

Shri Rajendra Agrawal presented the Seventh Report (Hindi and English versions) on Action Taken by the Government on the observations/recommendations contained in the First Report on Demands for Grants (2014-2015) of the Ministry of Urban Development.

8. Statement of Standing Committee on Urban Development

Shri Rajendra Agrawal laid a Statement (Hindi and English versions) on Further Action Taken by the Government on the recommendations contained in Chapter-I of the 4th Report (16th Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendations contained in their 2nd Report (16th Lok Sabha) on Demands for Grants (2014-2015) of the Ministry of Housing and Urban Poverty Alleviation.

9. Report of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Movement of Fertilizers and Monitoring System' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

10. Reports of Standing Committee on Home Affairs

Smt. Kirron Kher laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Eighty-seventh Report on the Action Taken by Government on the recommendations /observations contained in the 177th Report on Coastal Security Scheme.
- (2) One Hundred and Eighty-eighth Report on the Action Taken by Government on the recommendations /observations contained in the 178th Report on Disaster Management in the Country.

11. Report of Standing Committee on Health and Family Welfare

Dr. Subhash Bhamre laid on the Table the 86th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Homoeopathy Central Council (Amendment) Bill, 2015.

12. Statements by Ministers

- (1) The Minister of Home Affairs made a statement regarding Terrorist Attack in Gurdaspur, Punjab.
- (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Overseas Indian Affairs made a statement regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Ministry of Statistics and Programme Implementation.
- (3) The Minister of State (Independent Charge) of the Ministry of Textiles made a statement regarding declaration of 7th August as National Handloom Day.

13. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd August, 2015.

12.31 P.M.

14. Supplementary Demands for Grants (General)

The Minister of Finance presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2015-16.

(Due to interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2.00 P.M.)

***2.00 P.M.**

15. Submission by Members

Shri Mallikarjun Kharge and Prof. Saugata Roy made submission regarding a Statement made by the Home Minister on the Terrorist Attack in Gurdaspur, Punjab.

Shri Rajiv Pratap Rudy responded.

(Due to interruptions, Lok Sabha adjourned at 3.04 P.M. and re-assembled at 3.31 P.M.)

3.31 P.M.

16. Motion

Shri Kamakhya Prasad Tasa moved the following motion :-

“That this House do agree with the Twelfth and Thirteenth Reports of the Committee on Private Members’ Bills and Resolutions presented to the House on 23 and 31 July, 2015, respectively.”

The motion was adopted.

*From 2.11 P.M. 3.04 P.M., members raised matters of urgent public importance.

3.32 P.M.

17. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Nishikant Dubey on the 20th March, 2015, continued:-

"This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition."

Shri Bhartruhari Mahtab took part in the debate and his speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

3.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 3, 2015/Shravana 12, 1937(Saka)

No.99

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the reported death of 75 persons and displacement of over 10 lakh persons due to incessant rains due to Cyclone Komen causing landslides and floods in eastern parts of the country particularly, West Bengal, Manipur and Odisha.

She also made reference to the loss of lives, large-scale destruction of property and live stock due to floods in Gujarat, Rajasthan, Punjab, Madhya Pradesh and other parts of the country in the last few days.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Starred Questions

Members in whose names Starred Question No. 183 was listed, were absent. However the Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 183 were asked. Starred Question Nos. 184–188 were orally answered. Replies to Starred Question Nos. 189–202 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2071–2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Statement (Hindi and English versions) regarding adoption of new "ILO Protocol to the Forced Labour Convention, 1930 and the Forced Labour (Supplementary measures) Recommendations, 2013 (No. 203).
- (2) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 2015 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated 5th May, 2015 under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2015-2016.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2013-2014.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2013-2014.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Railways (Punitive charges for overloading of wagon) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 550(E) in Gazette of India dated 10th July, 2015 under Section 199 of the Railways Act, 1989.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2013-2014.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2015-2016.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2015-2016.
 - (v) Memorandum of Understanding between the Mumbai Rail Vikas Nigam Limited and the Ministry of Railways for the year 2015-2016.
 - (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2015-2016.
 - (vii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2015-2016.
 - (viii) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2015-2016.
 - (ix) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2015-2016.
 - (x) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2015-2016.
 - (xi) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2015-2016.

(xii) Memorandum of Understanding between the Burn Standard Company Limited and the Ministry of Railways for the year 2015-2016.

(xiii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2015-2016.

5. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Fourth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Forty-fourth Report (14th Lok Sabha) on the representation received from Prof. S.P. Singh regarding: Alleged irregularities in selection of fellowships by the Nehru Memorial Museum and Library, Delhi.
- (2) Fifth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Thirty-second Report (15th Lok Sabha) on the representation signed by Shri Anandrao Adsul and Smt. Bhavana Gawli, MPs, Lok Sabha regarding Conversion of Narrow Gauge railway line Yawatmal-Murtizapur-Achalpur-Pulgaon into Broad Gauge.
- (3) Sixth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Thirtieth Report (15th Lok Sabha) on the representation received from Shri Dilip Gandhi, MP, Lok Sabha regarding: the issue of right of passage to villagers of Nagardeole-Bhingar through the Defence Land occupied by Basic Training Regiment (BTR), Armoured Corps Centre, Ahmednagar.

6. Statement by Minister

The Minister of State in the Ministry of Railways made a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on Demands for Grants (2014-15), pertaining to the Ministry of Railways.

7. Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 -- Extension of Time

Shri S.S. Ahluwalia moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto 7th August, 2015."

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.03 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**8. Calling Attention**

Shri B.S. Yeddyurappa called the attention of the Minister of Agriculture to the situation arising out of drought and flood condition in Karnataka resulting in suicide by farmers.

The Minister of Agriculture made a statement in regard thereto.

The Minister of Agriculture also replied to the clarificatory questions asked by the member.

2.28 P.M.**9. Matters under Rule 377**

- (1) Shri Birendra Kumar Chaudhary raised a matter regarding need to establish a Kendriya Vidyalaya in Madhubani district, Bihar.
- (2) Shri P.P. Chaudhary raised a matter regarding need to put in place a foolproof system to ensure safety of food items in the country.
- (3) Shri Sukhbir Singh Jaunpuria raised a matter regarding need to expedite development of National Highways in Rajasthan.
- (4) Shri Bhanu Pratap Singh Verma raised a matter regarding need to undertake development of historical places in Kalpi in Uttar Pradesh as tourist places.
- (5) Shri Rajendra Agrawal raised a matter regarding need to make Ph.D/UGC Net as one of the essential qualification for seeking appointment to the post of Assistant Professor in Universities and degree colleges.
- (6) Shri Bahadur Singh Koli raised a matter regarding need to erect a wall surrounding reserve forest area in Deeg Tehsil, district Bharatpur to check movement of wild animals.
- (7) Dr. Manoj Rajoria raised a matter regarding need to accelerate the pace of Dholpur-Saramthura-Karauli-Gangapur rail line project in Rajasthan.

- (8) Smt. Jyoti Dhurve raised a matter regarding need to provide adequate educational and employment opportunities to tribal women in the country.
- (9) Shri Janardan Singh Sigriwal raised a matter regarding need to provide financial assistance to all the patients seeking help from Prime Minister's National Relief Fund.
- (10) Major General B.C. Khanduri, AVSM (Retd.) raised a matter regarding need to allocate sufficient funds to the States from Backward Region Grant Fund for execution of pending development works.
- (11) Shri Om Prakash Yadav raised a matter regarding need to set up an AIIMS like Institute in Siwan, Bihar.
- (12) Shri Vishnu Dayal Ram raised a matter regarding need to take immediate remedial measures to check land erosion caused by river Amanat and Sone in villages in Garhwa and Palamu districts in Jharkhand.
- (13) Shri Raj Kumar Saini raised a matter regarding need to provide reservation to children belonging to Other Backward Classes in admission to Kendriya Vidyalayas.
- (14) Shri P. Nagarajan raised a matter regarding need to sanction additional fund for the Athikadevu – Avinashi Flood Canal Scheme in Tamil Nadu.
- (15) Shri R. Parthipan raised a matter regarding need to start work on gauge conversion between Madurai and Bodinayakkanur, Tamil Nadu and also laying of rail route between Dindigul and Sabarimala.
- (16) Shri Nagendra Kumar Pradhan raised a matter regarding need to confer the status of Indian Institute of Engineering Science and Technology to the Vir Surendra Sai University of Technology, Burla, Odisha.
- (17) Shri Gajanan Kirtikar raised a matter regarding need to improve courier services operating at Cargo Division of Mumbai Airport.
- (18) Shri K. Rammohan Naidu raised a matter regarding need to extend financial assistance to Andhra Pradesh under the Integrated National Skill and Entrepreneurship Policy.

- (19) Shri Ponguleti Srinivasa Reddy raised a matter regarding need to provide access to higher and technical education to tribals in Khammam, Telangana.
- (20) Shri Dhananjay B. Mahadik raised a matter regarding need to review the decision for mandatory production of permanent account number for cash purchase of jewellery worth over Rs. One Lakh.

As directed by the Chair, the following member laid on the Table statement on matters sought to be raised by him under Rule 377 as indicated against him:-

- (21) Prof. Saugata Roy laid a matter regarding need to augment manpower in Jute Corporation of India.

10. Suspension of members from the service of the House under Rule 374A

The Speaker named the following members and they stood automatically suspended from the service of the House for five consecutive sittings of the House, *i.e.*, 3, 4, 5, 6 and 7 August, 2015 under Rule 374A:-

1. Shri B.N. Chandrappa
2. Shri Santokh Singh Chaudhary
3. Shri A. H. Khan Choudhury
4. Km. Sushmita Dev
5. Shri R. Dhruvanarayana
6. Shri Ninong Ering
7. Shri Gourav Gogoi
8. Shri Gutha Sukhender Reddy
9. Shri Deepender Singh Hooda
10. Shri Kodikunnil Suresh
11. Dr. Thokchom Meinya
12. Shri S.P. Muddahanumegowda

13. Shri Abhijit Mukherjee
14. Shri Mullappally Ramachandran
15. Dr. K.H. Muniyappa
16. Shri B.V. Naik
17. Shri Vincent H. Pala
18. Shri M.K. Raghavan
19. Smt. Ranjeet Ranjan
20. Shri C.L. Ruala
21. Shri Tamradhwaj Sahu
22. Shri Rajeev Satav
23. Shri Ravneet Singh
24. Shri D.K. Suresh
25. Shri K.C. Venugopal

3.27 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11 A.M. on
Tuesday, the 4th August, 2015.)*

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 4, 2015/Shravana 13, 1937(Saka)

No.100

11.00 A.M.

1. Starred Questions

Starred Question Nos. 203–205 and 207 were orally answered. Members in whose names Starred Question No. 208 was listed, were absent. However the Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 208 were asked. Replies to Starred Question Nos. 210–222 were laid on the Table.

Starred Question No. 206 was transferred to the Ministry of Health and Family Welfare.

Starred Question No. 209 was deleted due to suspension of members under rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos.2302, 2303, 2305–2339, 2342–2375, 2377–2461, 2463–2473, 2475–2489, 2491–2530 were laid on the Table. Unstarred Question Nos. 2301, 2304, 2340, 2341, 2376, 2462, 2474 and 2490 were deleted due to suspension of members under rule 374A.

12.00 Noon

3. Felicitations by the Speaker

The Speaker, on behalf of the House, felicitated the Indian contingent for winning 173 medals including 47 Gold, 54 Silver and 72 Bronze medals at the Special Olympics World Summer Games, 2015 held in Los Angeles from 26 July to 2 August, 2015.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of Notification No. G.S.R. 515(E) (Hindi and English versions) published in Gazette of India dated 26th June, 2015 containing corrigendum to the Notification No. G.S.R. No. 213(E) dated 20th March, 2015 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest

Management, Bhopal, for the year 2011-2012.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of Notification No. S.O. 1783(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.
- (11) A copy of the Chandigarh Administration Protection of Interest of Depositors (in Financial Establishments) Rules, 2007 (Hindi and English versions) published in Notification No. 3/4/02/RO(1-2)/534 in Gazette of India dated 13th June, 2007 under sub-section (2) of Section 18 of the Bihar Protection of Interests of Depositors (in Financial Establishments) Act, 2002, as extended to

Union Territory of Chandigarh vide Ministry of Home Affairs Notification No. G.S.R.676(E) dated 27th October, 2006.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 108 of the Andhra Pradesh Reorganisation Act, 2014:-

(i) The Andhra Pradesh Reorganisation (Removal of Difficulties) Order, 2015 published in Notification No. G.S.R. 311(E) in Gazette of India dated 23rd April, 2015.

(ii) The Andhra Pradesh Reorganisation (Removal of Difficulties) Second Order, 2015 published in Notification No. G.S.R. 312(E) in Gazette of India dated 23rd April, 2015.

(iii) The Andhra Pradesh Reorganisation (Removal of Difficulties) Third Order, 2015 published in Notification No. G.S.R. 313(E) in Gazette of India dated 23rd April, 2015.

(14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.

(15) A copy of the National Security Guard, Private Secretary (Group 'B' Posts) Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 63 in weekly Gazette of India dated 28th March, 2015 under sub-section (3) of Section 139 of the National Security Guard Act, 1986.

(16) A copy of the Ministry of Home Affairs, National Investigation Agency, Inspector General, Deputy Inspector General, Superintendent of Police, Additional Superintendent of Police and Deputy Superintendent of Police (Group 'A' posts) Recruitment (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated 26th June, 2015 under Section 26 of the National Investigation Agency Act, 2008.

(17) A copy of Order No. 26018/133/2012-IC-II (Hindi and English versions) dated 3rd June, 2015, stipulating that all the provisions of the Foreigner's Act, 1946 and may order made thereunder shall not apply to Shri Adnan Sami Khan, Pakistan national, and Shri Adnam Sami Khan is, therefore, exempted from deportation proceedings under sub-section (2) of Section 3A of the said Act.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2015-2016.

(19) A copy of the following papers (Hindi and English versions) under Clause (6) of the Article 338A of the Constitution:-

(i) Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2013-2014.

(ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2013-2014.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

5. Report of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Third Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2014-2015).

6. Statements by Ministers

(1) The Minister of Consumer Affairs, Food and Public Distribution made a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2015-16),

pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

- (2) The Minister of State in the Ministry of Agriculture on behalf of the Minister of Agriculture made a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.
- (3) The Minister of Social Justice and Empowerment made a statement regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment.
- (4) The Minister of State (Independent Charge) of the Ministry of Textiles made a statement regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Labour on Demands for Grants (2015-16), pertaining to the Ministry of Textiles.
- (5) The Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements regarding the:-
 - (i) status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2014-15), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
 - (ii) status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Chemicals and Fertilizers

on Demands for Grants (2014-15), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

- (6) The Minister of State in the Ministry of Home Affairs made a statement regarding the status of implementation of the recommendations contained in the 183rd Report of the Standing Committee on Home Affairs on 'Problems being faced by Refugees and Displaced persons in J&K', pertaining to the Ministry of Home Affairs.
- (7) The Minister of State in the Ministry of Agriculture made a statement regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2014-15), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.

12.06 P.M.

7. Submissions by Members

- (i) Sarvashri Mekapati Raja Mohan Reddy and M. Srinivasa Rao made submission regarding need to extend special category status to the successor State of Andhra Pradesh.
- (ii) Sarvashri A.P. Jithender Reddy and B. Vinod Kumar made submission regarding situation arising due to failure to establish a separate High Court in Telangana.

Shri M. Venkaiah Naidu responded on both the issues.

***8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri C. P. Joshi regarding need to take necessary steps for implementation of proposed industrial area development scheme at Soniyana, Tehsil Gangrar, Chittorgarh district, Rajasthan.
- (2) Shri Ajay Nishad regarding need to run special train between Muzaffarpur and Delhi.
- (3) Shri Dalpat Singh Paraste regarding need to ensure distribution of Methane Gas produced in Shahdol district, Madhya Pradesh in the State on priority basis and also provide adequate compensation and employment to farmers whose land has been acquired for production of the Gas.
- (4) Shri Ravindra Kumar Pandey regarding need to strengthen security to protect the people as well as Public Sector Undertakings from naxal attacks in Giridih Parliamentary Constituency, Jharkhand.
- (5) Shri Sumedhanand Saraswati regarding need to re open Sports Authority of India Training Centre at Bavdi in Sikar Parliamentary Constituency, Rajasthan.
- (6) Shri Harish Dwivedi regarding need to re-open closed sugar mills in Basti Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Parvesh Sahib Singh regarding need to take corrective measures to improve the services of BSNL and MTNL.
- (8) Shri Ajay Mishra Teni regarding need to provide adequate civic, educational and employment opportunities in villages under Kheri Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Subhash Chandra Baheria regarding need to undertake repair and maintenance of road between Gulabpura and Uniyara in Bhilwara Parliamentary Constituency, Rajasthan declared as National Highway No. 148D.

- (10) Shri Kamakhya Prasad Tasa regarding need to provide better services of Railways in North Eastern States of the country.
- (11) Shri Sharad Tripathi regarding need to make river Ami in Uttar Pradesh pollution free.
- (12) Shri A.T. Nana Patil regarding need to set up North Maharashtra Development Board for overall development of the region.
- (13) Shri C. Mahendran regarding need to increase the procurement price of Copra by NAFED.
- (14) Shri M. Udhayakumar regarding need to depute Central Industrial Security Force (CISF) at Mullaperiar Dam in Kerala.
- (15) Shri Balabhadra Majhi regarding need to declare the class XII CBSE result of compartmental examination in mathematics as Generally Passed for the candidates who appeared at the said Examination.
- (16) Shri Krupal Balaji Tumane regarding need to regulate the functioning of private coaching institutes in the country.
- (17) Shri Srinivas Kesineni regarding need to grant special category status to Andhra Pradesh.
- (18) Shri B. Vinod Kumar regarding need to return Rs. 1274 crore arbitrarily deducted from the state account of the Government of Telangana and transferred to the Income Tax Department by RBI.
- (19) Shri Radheshyam Biswas regarding need to increase the annual income limit of parents of students belonging to Scheduled Castes to enable them to pursue Post-Matric education.
- (20) Shri Dushyant Chautala regarding need to increase the Minimum Support Price for paddy.
- (21) Shri Prem Das Rai regarding the proposal of Airports Authority of India to shift Bagdogra Airport.

12.32 P.M.

9. Demands for Excess Grants (Railways)–2012-2013

Time Taken: 2 Hrs. 40 Mts.

Discussion on the Demands for Excess Grants (Railways) Nos. 8, 10 and 13 in respect of Budget (Railways) for 2012-2013 commenced.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Shri Kalikesh N. Singh Deo

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.18 P.M.)

2.18 P.M.

3. Smt. R. Vanaroja
4. Shri Prataprao Ganpatrao Jadhao
5. Shri Om Birla
6. Dr. Pandula Ravindra Babu
7. Shri Bhairon Prasad Mishra
8. Shri Gopal Shetty
9. Shri Sanjay Haribhau Jadhav
10. Shri Daddan Mishra
11. Shri Elumalai V.
12. Shri Thota Narasimham
13. Shri Jugal Kishore
14. Shri G. Hari
15. Shri Prem Singh Chandumajra

Shri Suresh Prabhu replied to the debate.

All the Demands for Excess Grants Nos. 8, 10 and 13 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2012-2013 were voted in full.

4.23 P.M.

10. Government Bill – Introduced

The Appropriation (Railways) No.3, 2015.

11. Government Bill – Passed

The Appropriation (Railways) No.3, 2015.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

4.25 P.M.

12. Government Bill – Passed

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014

Time Taken: 2 Hrs. 23 Mts.

The motion for consideration for the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

1. Shri Virender Kashyap
2. Dr. K. Gopal
3. Shri Balabhadra Majhi
4. Shri Sri Ram Malyadri
5. Dr. V. Vara Prasada Rao
6. Shri Rattan Lal Kataria
7. Shri Arvind Sawant
8. Dr. Kirit P. Solanki
9. Sadhvi Savitri Bai Phule
10. Shri Ajay Mishra Teni
11. Dr. Pandula Ravindra Babu
12. Shri Nana Patole
13. Smt. Rama Devi
14. Dr. Yashwant Singh

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 7 were adopted.

Clauses 8 and 9 were adopted.

Clause 10 was adopted.

Clauses 11 and 12 were adopted.

Clause 13 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri
Thaawar Chand Gehlot.

The motion was adopted and the Bill, as amended, was passed.

***8.17 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 5th August, 2015.)

ANOOP MISHRA
Secretary General

*From 6.48 P.M. to 8.17 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 5, 2015/Shravana 14, 1937(Saka)

No.101

11.00 A.M.

1. Oath or Affirmation

Prof. Richard Hay, nominated member, took oath in English, signed the Roll of Members and took his seat in the House.

11.03 A.M.

2. Starred Questions

Starred Questions Nos. 223–225 were orally answered. Starred Question Nos. 226 and 227 were taken up together and orally answered. Replies to Starred Question Nos. 227–242 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2537, 2539–2560, 2562, 2563, 2565–2581, 2583–2593, 2596–2637, 2639–2644, 2646–2669, 2671–2681, 2683–2718, 2720–2726, 2728–2737, 2739–2744, 2746–2756, 2758 and 2759 were laid on the Table. Unstarred Question Nos. 2538, 2561, 2564, 2582, 2594, 2595, 2638, 2645, 2670, 2682, 2719, 2727, 2738, 2745, 2757 and 2760 were deleted due to suspension of members under rule 374A.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table :-

(1) A copy of the Nalanda University First Ordinances, 2015 (Hindi and English versions) published in Notification No. F. No. S/321/25/2014 in Gazette of India dated 11th June, 2015 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

(2) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.

(ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.

(iii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the TCIL Bina Toll Road Limited for the year 2015-2016.

(iv) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Tamilnadu Telecommunication Limited for the year 2015-2016.

(3) A copy of the Telecommunication Interconnection Usage Charges (Eleventh Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. File No. 409-8/2014-NSL-I in Gazette of India dated 23rd February, 2015 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(4) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and

undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

- | | |
|---------------------|--------------------------|
| 1. Statement No. 35 | Eleventh Session, 2002 |
| 2. Statement No. 32 | Fourteenth Session, 2003 |

FOURTEENTH LOK SABHA

- | | |
|---------------------|--------------------------|
| 3. Statement No. 31 | Third Session, 2004 |
| 4. Statement No. 28 | Fifth Session, 2005 |
| 5. Statement No. 33 | Sixth Session, 2005 |
| 6. Statement No. 26 | Thirteenth Session, 2008 |

FIFTEENTH LOK SABHA

- | | |
|----------------------|------------------------------|
| 7. Statement No. 23 | Second Session, 2009 |
| 8. Statement No. 21 | Third Session, 2009 |
| 9. Statement No. 20 | Fourth Session, 2010 |
| 10. Statement No. 18 | Fifth Session, 2010 |
| 11. Statement No. 17 | Sixth Session, 2010 |
| 12. Statement No. 15 | Seventh Session, 2011 |
| 13. Statement No. 15 | Eighth Session, 2011 |
| 14. Statement No. 14 | Ninth Session, 2011 |
| 15. Statement No. 13 | Tenth Session, 2012 |
| 16. Statement No. 11 | Eleventh Session, 2012 |
| 17. Statement No. 10 | Twelfth Session, 2012 |
| 18. Statement No. 9 | Thirteenth Session, 2013 |
| 19. Statement No. 7 | Fourteenth Session, 2013 |
| 20. Statement No. 5 | Fifteenth Session, 2013-2014 |

SIXTEENTH LOK SABHA

- | | |
|---------------------|----------------------|
| 21. Statement No. 4 | Second Session, 2014 |
| 22. Statement No. 3 | Third Session, 2014 |
| 23. Statement No. 2 | Fourth Session, 2015 |

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2015 published in Notification No. G.S.R. 520(E) in Gazette of India dated 30th June, 2015.
- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 2015 published in Notification No. G.S.R. 521(E) in Gazette of India dated 30th June, 2015.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2015 published in Notification No. G.S.R. 530(E) in Gazette of India dated 2nd July, 2015.
- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 2015 published in Notification No. G.S.R. 531(E) in Gazette of India dated 2nd July, 2015.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 61 of the Lokpal and Lokayuktas Act, 2013:-

- (i) The Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Amendment Rules, 2015 published in Notification No. G.S.R. 322(E) published in Gazette of India dated 27th April, 2015.
- (ii) The Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Second Amendment Rules, 2015 published in Notification No. G.S.R. 536(E) published in Gazette of India dated 6th July, 2015.

(7) A copy of the Lokpal and Lokayuktas (Removal of Difficulties) Order, 2014 (Hindi and English versions) published in Notification No. S.O. 1095(E) in Gazette

of India dated 27th April, 2015 under sub-section (2) of Section 62 of the Lokpal and Lokayuktas Act, 2013.

(8) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 556(E) in Gazette of India dated 15th July, 2015 under Article 320(5) of the Constitution of India.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2012-2013.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2015-2016.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2013-2014.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2013-2014.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan, Daman, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan, Daman, for the year 2013-2014.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by

the Government of the working of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2012-2013.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Rajya Model School Sangathan, Raipur, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Madhyamik Shiksha Abhiyan Lucknow, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Madhyamik Shiksha Abhiyan Lucknow, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2013-2014.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the

Rashtriya Madhyamik Shiksha Abhiyan Model Schools, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Model Schools, Bengaluru, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2013-2014.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2013-2014.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (Tripura Rajya Mission), Agartala, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (Tripura Rajya Mission), Agartala, for the year 2013-2014.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2013-2014.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2013-2014.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research,

Chennai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2013-2014.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44) A copy of the Memorandum of Understanding (Hindi and English versions) between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2015-2016.

(45) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2015-2016.

(46) A copy of the Metro Railways General (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 386(E) in Gazette of India dated 15th May, 2015 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

5. Report of Rules Committee

Shri Nishikant Dubey laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

6. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Fourth Report (Hindi and English versions) of the Committee on Empowerment of Women (2014-15) on the Subject 'Working Conditions of Women in Public Sector Banks'.

7. Reports of Standing Committee on Industry

Shri Ramsinh Rathwa laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred and Sixty-seventh Report on Action Taken on 259th Report of the Committee on Review of the Implementation of Khadi and Village Industries Commission (KVIC) Act, 1956 pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred and Sixty-eighth Report on Micro, Small and Medium Enterprises Development (Amendment) Bill, 2015 pertaining to the Ministry of Micro, Small and Medium Enterprises.

12.04 P.M.

8. Statements by Ministers

- (1) The Minister of Urban Development; Minister of Housing and Urban Poverty Alleviation; and Minister of Parliamentary Affairs made the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Urban Development on Demands for Grants (2014-15), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
 - (ii) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Urban Development on Demands for Grants (2014-15), pertaining to the Ministry of Urban Development.
- (2) The Minister of Railways made a statement regarding derailment of Kamayani Express and Janta Express between Khirkiya and Bhirangi Stations of West Central Railway on 4.08.2015.

- (3) The Minister of Law and Justice made a statement regarding setting up of High Courts under the provisions of the Andhra Pradesh Reorganisation Act, 2014.
- (4) The Minister of Communications and Information Technology made the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Department of Posts, Ministry of Communications and Information Technology.
 - (ii) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.
- (5) The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Parliamentary Affairs on behalf of the the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region ; Minister of State in the Prime Minister's office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space made a statement regarding the status of implementation of the recommendations contained in the 186th Report of the Standing Committee on Home Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Development of North Eastern Region.

***12.11 P.M.**

9. Submissions by Members

(i) Shri A.P. Jithender Reddy and Smt. Kavitha Kalvakuntla made submission regarding situation arising due to alleged failure to establish a separate High Court in Telangana.

Shri D.V. Sadananada Gowda responded.

Shri M. Venkaiah Naidu also responded.

12.28 P.M.

(ii) Dr. P. Venugopal made submission regarding problems being faced by Tamil Nadu fishermen.

Sarvashri Rabindra Kumar Jena, Bhairon Prasad Mishra and Sumedhanand Saraswati associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.34 P.M.)

*From 12.11 P.M. to 1.31 P.M., members raised matters of urgent public importance.

2.34 P.M.**10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Tahal Choudhary regarding need to undertake construction of flyovers in Ranchi, Jharkhand to ease traffic congestion in the city.
- (2) Shri Chintaman Wanaga regarding need to declare Vasai-Virar Municipal Corporation as a Mega City.
- (3) Shri Ramesh Bidhuri regarding need to make river Yamuna in Delhi pollution free.
- (4) Shri Arjun Ram Meghwal regarding need to undertake relief and rescue operations in villages under Srikolayat and Nokha Tehsil in Bikaner Parliamentary Constituency, Rajasthan distressed due to excess rain.
- (5) Shri Ashok Mahadeorao Nete regarding need to provide sufficient funds for Gosikhurd irrigation project in Maharashtra.
- (6) Shri Raghav Lakhanpal regarding need to include Saharanpur in Uttar Pradesh in National Capital Region.
- (7) Dr. Virendra Kumar regarding need to expedite work on interlinking of Ken and Betwa rivers.
- (8) Shri Kaushal Kishore regarding need to enhance the wages of Home Guards and PRD jawans in Uttar Pradesh.
- (9) Smt. Riti Pathak regarding need to check increasing pollution in Singrauli district, Madhya Pradesh.
- (10) Shri Bhairon Prasad Mishra regarding need to make government and private land free from encroachment in Banda Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Jagdambika Pal regarding need to enhance the honorarium of teachers of Kasturba Gandhi Balika Vidyalayas.

- (12) Smt. M. Vasanthi regarding need to develop a mobile application to assist the foreign and domestic tourists to access information about Courtallam, a famous tourist spot in Tirunelveli district of Tamil Nadu.
- (13) Shri R.P. Marutharajaa regarding need to facilitate release of financial assistance from World Bank for the second phase of modernization of irrigation facilities and restoration of water bodies in Tamil Nadu.
- (14) Dr. Kulamani Samal regarding need to appoint a physician as Director of the Regional Medical Research Centre, Bhubaneswar.
- (15) Shri Prataprao Ganpatrao Jadhav regarding need to waive off loans of farmers distressed due to drought situation in Maharashtra.
- (16) Shri Jayadev Galla regarding need to recognize all medical degrees awarded by Russia to Indian students.
- (17) Smt. Kothapalli Geetha regarding need to develop health tourism in the Araku Constituency of Andhra Pradesh.

2.35 P.M.

11. Supplementary Demands for Grants (General) – 2015-2016

Time taken: 2 Hrs. 10 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 10, 12, 13, 15, 18, 20, 21, 23, 26, 29, 30, 33 to 35, 40, 47, 48, 50, 53 to 56, 58 to 61, 64, 66, 68, 69, 71, 75 to 77, 83, 84, 89, 91, 96, 97, 99, 101, 103 to 105 and 107 to 109 in respect of Budget (General) for 2015-2016 commenced.

The following members took part in the debate:-

1. Shri Hukum Singh
2. Shri P.R. Senthil Nathan
3. Shri Bhartruhari Mahtab
4. Shri Vinayak Bhaurao Raut
5. Shri M. Murali Mohan
6. Dr. Udit Raj

7. Shri Prem Singh Chandumajra
8. Shri Sharad Tripathi
9. Shri Subhash Chand Baheria

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 10, 12, 13, 15, 18, 20, 21, 23, 26, 29, 30, 33 to 35, 40, 47, 48, 50, 53 to 56, 58 to 61, 64, 66, 68, 69, 71, 75 to 77, 83, 84, 89, 91, 96, 97, 99, 101, 103 to 105 and 107 to 109 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2015-2016 were voted in full.

4.42 P.M.

12. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2015

13. Government Bill – Passed

The Appropriation (No. 3) Bill, 2015

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.45 P.M.

14. Government Bill – Passed

The Delhi High Court (Amendment) Bill, 2015, as passed by Rajya Sabha

Time Taken: 48 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on 27th July, 2015, continued.

The following members took part in the debate:-

1. Shri J. Jayasingh Thiyagaraj Natterjee (resumed his speech)
2. Shri Taghagata Satpathy
3. Shri Jagdambika Pal
4. Dr. V. Vara Prasada Rao
5. Smt. Anupriya Singh Patel
6. Shri Ramesh Bidhuri
7. Shri P.P. Chaudhary

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

5.24 P.M.

15. Discussion under Rule 193

Time Permissible: 2 Hrs.

Time Taken: 36 Mts.

Balance: 1 Hr. 24 Mts.

Dr. Ramesh Pokhriyal 'Nishank' raised a discussion on the Sustainable Development Goals.

His speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 6th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 6, 2015/Shravana 15, 1937(Saka)

No.102

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 70th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims of the nuclear holocaust.

11.03 A.M.

2. Starred Questions

Starred Questions Nos. 243–247 were orally answered. Replies to Starred Question Nos. 248, 249, 251, 252, 254 and 256–262 were laid on the Table.

Starred Question Nos. 250, 253 and 255 were deleted due to suspension of members under rule 374A.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2761, 2763–2765, 2767–2769, 2771–2800, 2802–2810, 2813–2878, 2880, 2882–2944, 2946–2948, 2950–2981, 2983–2990 were laid on the Table. Unstarred Question Nos. 2762, 2766, 2770, 2801, 2811, 2812, 2879, 2881, 2945, 2949 and 2982 were deleted due to suspension of members under rule 374A.

12.02 P.M.**4. Papers laid on the Table**

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 22 of 2015)-Performance Audit on Capacity addition in power generation during 2007-12 by Damodar Valley Corporation , Ministry of Power, under Article 151(1) of the Constitution.
- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2015-2016.
 - (ii) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2015-2016.

- (iii) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2015-2016.
- (7) A copy of the Annual Report (Hindi and English versions) of the DNH Power Distribution Corporation Limited, Silvassa, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2012-2013.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O. 1677(E) published in Gazette of India dated 2nd July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Hassan-Bantwal Section) in the State of Karnataka.
- (ii) S.O. 893(E) published in Gazette of India dated 26th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Kundapur-Surathkal Section) in the State of Karnataka.
- (iii) S.O. 2698(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 948 (Tamilnadu/Karantaka Border to Thalaghattapura Section) in the State of Karnataka.

- (iv) S.O. 805(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (v) S.O. 749(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (New NH No. 65) (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 404(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in the State of Tamil Nadu.
- (vii) S.O. 736(E) published in Gazette of India dated 11th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (viii) S.O. 1062(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (ix) S.O. 258(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (x) S.O. 395(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (xi) S.O. 1059(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.
- (xii) S.O. 750(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xiii) S.O. 398(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 2635(E) dated 30th October, 2012.
- (xiv) S.O. 397(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 2636(E) dated 30th October, 2012.
- (xv) S.O. 371(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xvi) S.O. 2897(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.
- (xvii) S.O. 408(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.

- (xviii) S.O. 260(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Gulbarga-Homnabad Section) in the State of Karnataka.
- (xix) S.O. 583(E) published in Gazette of India dated 20th February, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of Mumbai-Vadodara Expressway in the State of Maharashtra.
- (xx) S.O. 710(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hubli-Hospet Section) in the State of Karnataka.
- (xxi) S.O. 1334(E) published in Gazette of India dated 19th May, 2015, authorising the Chief Engineer (National Highways), Public Works Department, Mumbai or his authorized legal representative to collect fee on mechanical vehicles for the use of the Permanent Bridge across Savitri River on Panvel Mahad Panaji Road of National Highway No. 17 in the state of Maharashtra.
- (xxii) S.O. 657(E) published in Gazette of India dated 4th March, 2015, authorising the sub-collector, Madanapalle, Andhra Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Andhra Pradesh.
- (xxiii) S.O. 1197(E) published in Gazette of India dated 6th May, 2015, authorising the Additional Joint Collector, Ananthapuramu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 42 in the State of Andhra Pradesh.

- (xxiv) S.O. 1249(E) published in Gazette of India dated 11th May, 2015, authorising the Joint Collector, Anantapuramu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 42 in the State of Andhra Pradesh.
- (xxv) S.O. 1275(E) published in Gazette of India dated 14th May, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 18 in the State of Andhra Pradesh.
- (xxvi) S.O. 1276(E) published in Gazette of India dated 14th May, 2015, authorising the Additional Joint Collector, Ananthapuramu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 42 in the State of Andhra Pradesh.
- (xxvii) S.O. 1277(E) published in Gazette of India dated 14th May, 2015, authorising the Sub-Collector, Madanapalle, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 219 in the State of Andhra Pradesh.
- (xxviii) S.O. 1463(E) published in Gazette of India dated 4th June, 2015, making certain amendments in the Notification No. S.O. 2325(E) dated 31st July, 2013.
- (xxix) S.O. 1747(E) published in Gazette of India dated 30th June, 2015, making certain amendments in the Notification No. S.O. 104(E) dated 23rd December, 2014.
- (xxx) S.O. 3217(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Acchad-Dhekale Section) in the State of Maharashtra.

- (xxxix) S.O. 3227(E) published in Gazette of India dated 18th December, 2014, making certain amendments in the Notification No. S.O. 2296(E) dated 10th September, 2014.
- (xxxix) S.O. 401(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 in the State of Karnataka.
- (xxxix) S.O. 790(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Bangalore-Chennai Expressway in the State of Karnataka.
- (xxxix) S.O. 1304(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hubli-Hospet Section) in the State of Karnataka.
- (xxxix) S.O. 7(E) published in Gazette of India dated 1st January, 2015, making certain amendments in the Notification No. S.O. 2415(E) dated 17th September, 2014.
- (xxxix) S.O. 643(E) published in Gazette of India dated 3rd March, 2015, making certain amendments in the Notification No. S.O. 3230(E) dated 18th December, 2014.
- (xxxix) S.O. 2274(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Haveri-Hubli Section) in the State of Karnataka.
- (xxxix) S.O. 653(E) published in Gazette of India dated 3rd March, 2015, authorising the Special Land Acquisition Officer and Estate Officer, National Highway, Mini Vidhanasoudha Dharwad, as the competent authority to acquire land for building, maintenance, management

and operation of National Highway No. 218 in the State of Karnataka.

- (xxxix) S.O. 642(E) published in Gazette of India dated 3rd March, 2015, authorising the Special Land Acquisition Officer and Estate Officer, National Highway, Mini Vidhanasoudha Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 218 (Badagandi Village) in the State of Karnataka.
- (xl) S.O. 1074(E) published in Gazette of India dated 24th April, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 50 (Pune, Nashik Phata-Khed Section) in the State of Maharashtra.
- (xli) S.O. 1075(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.
- (xlii) S.O. 1076(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 206 (Tumkur-Honnavar Section) in the State of Karnataka.
- (xlili) S.O. 2423(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 1390(E) dated 28th May, 2013.
- (xliv) S.O. 2424(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 194(E) dated 2nd March, 2001.
- (xlv) S.O.1285(E) published in Gazette of India dated 14th May, 2015, declaring highways, mentioned therein, as new National Highways.

- (xlvi) S.O. 1286(E) published in Gazette of India dated 14th May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlvii) S.O.1409(E) published in Gazette of India dated 26th May, 2015, declaring highways, mentioned therein, as new National Highways.
- (xlviii) S.O.1031(E) published in Gazette of India dated 17th May, 2015, declaring highways, mentioned therein, as new National Highways.
- (xlix) S.O.1513(E) published in Gazette of India dated 10th June, 2015, declaring highways, mentioned therein, as new National Highways.
- (l) S.O. 1410(E) published in Gazette of India dated 26th May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (li) S.O. 1150(E) published in Gazette of India dated 1st May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lii) S.O. 1283(E) published in Gazette of India dated 14th May, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 129A to National Highways Authority of India.
- (liii) S.O. 1284(E) published in Gazette of India dated 14th May, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liv) S.O. 1514(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lv) S.O. 1518(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (lvi) S.O. 1515(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lvii) S.O. 1516(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 465(E) dated 26th April, 2002.
- (lviii) S.O. 1517(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lix) S.O. 1033(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lx) S.O. 1034(E) published in Gazette of India dated 17th April, 2015, entrusting the stretches, mentioned therein, of new National Highway Nos. 313 and 713 to National Highways Authority of India.
- (lxi) S.O. 1035(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 878(E) published in Gazette of India dated 31st March, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.
- (lxiii) S.O. 879(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxiv) S.O. 883(E) published in Gazette of India dated 31st March, 2015, entrusting the stretches, mentioned therein, of new National Highways, to National Highways Authority of India.

- (lxv) S.O. 884(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvi) S.O. 978(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvii) S.O. 880(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxviii) S.O.881(E) published in Gazette of India dated 31st March, 2015, declaring highways, mentioned therein, as new National Highways.
- (lxix) S.O. 1037(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxx) S.O. 976(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1395(E) dated 28th May, 2014.
- (lxxi) S.O. 977(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxii) S.O. 973(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1399(E) dated 27th September, 2005.
- (lxxiii) S.O. 974(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxiv) S.O. 975(E) published in Gazette of India dated 9th April, 2015, declaring highways, mentioned therein, as new National Highways.

- (lxxv) S.O. 882(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxvi) S.O. 972(E) published in Gazette of India dated 9th April, 2015, declaring highways, mentioned therein, as new National Highways.
- (lxxvii) S.O. 1036(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxviii) S.O. 1032(E) published in Gazette of India dated 17th April, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 123 to National Highways Authority of India.
- (lxxix) S.O. 362(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (12) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (8th Amendment) Rules, 2015 published in Notification No. G.S.R. 487(E) in Gazette of India dated 12th June, 2015.
 - (ii) The Central Motor Vehicles (9th Amendment) Rules, 2015 published in Notification No. G.S.R. 492(E) in Gazette of India dated 15th June, 2015.
 - (iii) The Central Motor Vehicles (10th Amendment) Rules, 2015 published in Notification No. G.S.R. 498(E) in Gazette of India dated 16th June, 2015.
 - (iv) The Central Motor Vehicles (7th Amendment) Rules, 2015 published in Notification No. G.S.R. 412(E) in Gazette of India dated 21st May, 2015.
- (13) A copy of the Notification No. S.O.1453(E) (Hindi and English versions) published in Gazette of India dated 2nd June, 2015, regarding establishment of Highway Administrations under Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

5. Statements by Ministers

- (1) The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation made a statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Rural Development on Demands for Grants (2014-15), pertaining to the Department of Land Resources, Ministry of Rural Development.
- (2) The Minister of Home Affairs made a statement on Terrorist Attack in Jammu and Kashmir at Udhampur on 5th August, 2015.
- (3) The Minister of External Affairs made a statement regarding her alleged role, on the issue of request made to the British Government for issuing travel document to Former IPL Chief.

***12.23 P.M.**

6. Submission by Members

Dr. Kirit Somaiya and Shri Arjun Ram Meghwal made submission regarding protest by members of Youth Congress in front of the official residence of the Speaker on 5th August, 2015.

Sarvashri Bhairon Prasad Mishra, P.P. Chaudhary, Nishikant Dubey and Sudheer Gupta associated.

Shri M. Venkaiah Naidu also spoke on the issue.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.33 P.M.)

*From 12.29 P.M. to 1.20 P.M., members raised matters of urgent public importance.

2.33 P.M.**7. Matters Under Rule 377**

- (1) Shri Sunil Kumar Singh raised a matter regarding irregularities found in award of tender under Pradhan Mantri Gram Sadak Yojana in Jharkhand.
- (2) Shri Chandrakant B. Khaire raised a matter regarding need to permit the use of loudspeakers during the festival of Ganesh Chaturthi till 12.00 midnight in Maharashtra.
- (3) Shri Kirti Vardhan Singh raised a matter regarding need to expedite electrification of villages under Rajiv Gandhi Grameen Vidyutikaran scheme in Gonda Parliamentary Constituency, Uttar Pradesh.
- (4) Shri Pankaj Chaudhary raised a matter regarding need to accord administrative and financial approval for construction of Anandnagar-Maharajganj-Ghugli railway line in Uttar Pradesh.
- (5) Dr. Bhola Singh raised a matter regarding need to increase the capacity and to set up industrial units in Barauni Refinery.
- (6) Dr. Ramesh Pokhriyal 'Nishank' raised a matter regarding need to provide a relief package, waive off loans of affected persons in Uttarakhand which has been affected by natural calamities.
- (7) Shri Maheish Girri raised a matter regarding need to connect Dilshad Garden Metro Station with Anand Vihar Metro Station in Delhi.
- (8) Dr. Bhagirath Prasad raised a matter regarding need to expedite setting up of the proposed 342 MW power project in Datia district, Madhya Pradesh.
- (9) Shri Rattan Lal Kataria raised a matter regarding need to allot more funds for irrigation.
- (10) Shri Kapil Moreshwar Patil raised a matter regarding need to lay a new railway line on Kalyan-Titwala-Murbad route in Maharashtra.

- (11) Shri Rahul Kaswan raised a matter regarding need to conduct a CBI inquiry into the murder of a family in Chak Rajasar in Nohar Tehsil, district Hanumangarh, Rajasthan.
- (12) Smt. Jayshreeben K. Patel raised a matter regarding need to rationalise the railway freight for transportation of coal to power generating stations.
- (13) Smt. K. Maragatham raised a matter regarding need to release additional Haj quota for Tamil Nadu to enable more pilgrims to perform Haj in 2015.
- (14) Shri K. Ashok Kumar raised a matter regarding need to create compensatory afforestation fund for forest and other wildlife care services.
- (15) Shri Rabindra Kumar Jena raised a matter regarding need to check adulteration of Milk and other food items.
- (16) Shri Raju Shetti raised a matter regarding need to revise the sugar policy to address the problems of the sugarcane farmers and sugar industry.
- (17) Shri Om Birla raised a matter regarding need to expedite the infrastructure development for setting up of campus of Indian Institute of Information Technology in Kota, Rajasthan.
- (18) Shri Rajesh Ranjan alias Pappu Yadav raised a matter regarding need to take necessary measures to expedite Indo-Nepal Pancheswar and Saptakoshi Multipurpose Projects.

3.04 P.M.

8. Government Bill – Passed

The Negotiable Instruments (Amendment) Bill, 2015 (186 of 2015).

Time Taken: 1 Hr. 04 Mts.

The Chair called the names of all the three members in whose names the Statutory Resolution disapproving the Negotiable Instruments (Amendment) Ordinance, 2015 (No.6 of 2015) was listed, but all the three members were absent.

Accordingly, the Statutory Resolution was not moved.

The motion for consideration of the Bill was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

1. Shri Prahlad Singh Patel
2. Shri B. Senguttuvan
3. Shri Tathagata Satpathy
4. Shri Anandrao Adsul
5. Shri Jayadev Galla
6. Shri Boora Narsaiah Goud
7. Smt. Rama Devi
8. Dr. V. Vara Prasada Rao

Shri Jayant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

4.08 P.M.

9. Government Bill – Passed

The Repealing and Amending (Fourth) Bill, 2015

Time Taken: 50 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

1. Shri Ganesh Singh
2. Adv. M. Udhaya Kumar
3. Shri Tathagata Satpathy
4. Dr. Satyapal Singh
5. Shri B. Vinod Kumar

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule and Second Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill, as amended, was passed.

4.59 P.M.

10. Discussion under Rule 193

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 37 Mts.
Balance: 23 Mts.

Further discussion on the Sustainable Development Goals raised by Dr. Ramesh Pokhriyal 'Nishank' on the 5th August, 2015, continued.

Dr. Ramesh Pokhriyal 'Nishank' resumed his speech.

The following members took part in the debate:-

1. Dr. Kulamani Samal
2. Shri S.R. Vijaya Kumar
3. Shri Jayadev Galla
4. Shri Prahlad Singh Patel (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 7th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 7, 2015/Shravana 16, 1937(Saka)

No.103

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 73rd anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives in the freedom struggle.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

11.02 A.M.

2. Starred Questions

Starred Questions Nos. 264, 265, 265A, 266 and 267 were orally answered. Replies to Starred Question Nos. 268–282 were laid on the Table.

Starred Question No. 263 was deleted due to suspension of members under rule 374A.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3002, 3004–3014, 3016–3035, 3037–3038, 3040–3058, 3060–3063, 3065–3083, 3085–3114, 3116–3139, 3141–3150, 3152–3156 and 3158–3220 were laid on the Table.

Unstarred Question Nos. 3003, 3015, 3036, 3039, 3059, 3064, 3084, 3115, 3140, 3151 and 3157 were deleted due to suspension of members under rule 374A.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Competition Commission of India (Salary, allowances, other terms and conditions of service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.458(E) in Gazette of India dated 5th June, 2015 under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition Act (Amendment) Act, 2007.
- (2) A copy of the Notification No.44/2015-Customs (Hindi and English version) published in Gazette of India dated the 7th August, 2015, together with an explanatory memorandum seeking to impose basic customs duty of 10% on wheat till 31st March, 2016 under Section 159 of the Customs Act, 1962.
- (3) A copy of the Award of Board of Arbitration in CA Reference Case No. 1 of 1988 (Hindi and English versions) regarding payment of Conveyance Allowance of Rs. 30/- per month to non-gazetted Central Government employees-Decision on the rejection of the Award of the Board of Arbitration.
- (4) A copy of the Food Safety and Standards (Packaging and Labelling)(Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. 1-83L/SOL./Noti./FSSAI-2012 in Gazette of India dated 18th February, 2015 under Section 93 of the Food Safety and Standards Act, 2006.
- (5) A copy of the Revised BDS Course (7th Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. DE-87(1)-2015 in

weekly Gazette of India dated 29th May, 2014 under sub-section (4) of Section 20 of the Dentists Act, 1948.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicine Pharmaceutical Corporation Limited and the Ministry of AYUSH for the year 2015-2016.

(7) A copy of the Foreign Trade (Regulation) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 300(E) in Gazette of India dated 17th April, 2015 under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992.

(8) A copy of the Annual Report (Hindi and English versions) on Trend and Progress of Housing in India-2014.

(9) A copy of the 45th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2014-2015.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2015-2016.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2014-2015.

(12) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2015 together with Auditor's Report thereon:-

- (i) Sarva UP Gramin Bank, Meerut
- (ii) Uttar Bihar Gramin Bank, Muzaffarpur
- (iii) Central Madhya Pradesh Gramin Bank, Chindwara
- (iv) Baroda Gujarat Gramin Bank, Bharuch
- (v) Jharkhand Gramin Bank, Ranchi
- (vi) Punjab Gramin Bank, Ferozepur

(13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 892(E) published in Gazette of India dated 31st March, 2015, together with an explanatory memorandum notifying Income computation and disclosure standards on ten issues under Section 145(2) of the Income Tax Act, 1961.
- (ii) S.O. 758(E) published in Gazette of India dated 14th March, 2015, together with an explanatory memorandum amending Rule 10F, 10H, 10I, 10K, 10M, 10R and insertion of Rule 10MA & 10RA, insertion of Form No. 3 CEDA of the Income-tax Rules, 1962.
- (iii) The Income-tax (6th Amendment) Rules, 2015 published in Notification No. S.O. 1002(E) in Gazette of India dated 13th April, 2015, together with an explanatory memorandum.
- (iv) The Income-tax (7th Amendment) Rules, 2015 published in Notification No. S.O.1014(E) in Gazette of India dated 15th April, 2015, together with an explanatory memorandum.
- (v) The Income-tax (9th Amendment) Rules, 2015 published in Notification No. S.O. 1683(E) in Gazette of India dated 24th June, 2015, together with an explanatory memorandum.
- (vi) The Income-tax (4th Amendment) Rules, 2015 published in Notification No. S.O. 915(E) in Gazette of India dated 1st April, 2015, together with an explanatory memorandum.
- (vii) The Income-tax (5th Amendment) Rules, 2015 published in Notification No. S.O. 995(E) in Gazette of India dated 10th April, 2015, together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Permissible Capital Account) (Second Amendment) Regulations, 2015 published in Notification No. G.S.R. 283(E) in Gazette of India dated 13th April, 2015.

- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment) Regulations, 2015 published in Notification No. G.S.R. 284(E) in Gazette of India dated 13th April, 2015.
 - (iii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2015 published in Notification No. G.S.R. 326(E) in Gazette of India dated 28th April, 2015.
 - (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fourth Amendment) Regulations, 2015 published in Notification No. G.S.R. 484(E) in Gazette of India dated 11th June, 2015.
- (15) A copy of the Notification No. G.S.R.434(E) (Hindi and English versions) published in Gazette of India dated 29th May, 2015 making certain amendments in Notification No. G.S.R.48(E) dated 18th January, 2002 issued under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (16) A copy of the Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. SEBI-NRO/OIAE/GN/2015-16/002 in Gazette of India dated 21st April, 2015 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-
- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2014 published in Notification No. S.O.42(E) in Gazette of India dated 6th January, 2015.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2014 published in Notification No. S.O.43(E) in Gazette of India dated 6th January, 2015.

- (iii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2015 published in Notification No. S.O.1836(E) in Gazette of India dated 8th July, 2015.
 - (iv) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2015 published in Notification No. S.O.1837(E) in Gazette of India dated 8th July, 2015.
 - (v) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2015 published in Notification No. S.O.348(E) in Gazette of India dated 4th February, 2015.
 - (vi) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2015 published in Notification No. S.O.349(E) in Gazette of India dated 4th February, 2015.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
- (i) The Narcotic Drugs and Psychotropic Substances (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 500(E) in Gazette of India dated 17th June, 2015, together with an explanatory memorandum.
 - (ii) The Narcotic Drugs and Psychotropic Substances (Third Amendment) Rules, 2015 published in Notification No. G.S.R. 359(E) in Gazette of India dated 5th May, 2015, together with an explanatory memorandum.
 - (iii) S.O. 1181(E) published in Gazette of India dated 5th May, 2015, together with an explanatory memorandum notifying six narcotic drugs as essential narcotic drugs.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.293(E) published in Gazette of India dated 16th April, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Acetone', originating in,

or exported from Chinese Taipei and Saudi Arabia for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (ii) G.S.R.301(E) published in Gazette of India dated 17th April, 2015 together with an explanatory memorandum seeking to extend anti-dumping duty levied therein on imports of 'Phenol', originating in, or exported from, Thailand and Japan, for a further period of one year i.e. upto and inclusive of 18th April, 2016, pending outcome of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.350(E) published in Gazette of India dated 1st May, 2015 together with an explanatory memorandum seeking to extend anti-dumping duty levied therein on imports of 'Polytetrafluoroethylene (PTFE)', originating in, or exported from Russia, for a further period of one year i.e. up to and inclusive of 2nd May, 2016, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iv) G.S.R.392(E) published in Gazette of India dated 18th May, 2015 together with an explanatory memorandum withdrawing levy of anti-dumping duty on imports of morpholine, originating in or exported from the United States of America and to continue levy of anti-dumping duty on imports of morpholine, originating in or exported from the People's Republic of China and European Union up to the 19th September, 2016, pursuant to the final findings in Mid Term Review conducted by the Directorate General of Anti-dumping and Allied Duties.
- (v) G.S.R.409(E) published in Gazette of India dated 20th May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Sodium Citrate', originating in, or exported from the People's Republic of China for a

period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vi) G.S.R.413(E) published in Gazette of India dated 22nd May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Pentaerythritol', originating in, or exported from Russia for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.414(E) published in Gazette of India dated 22nd May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches', originating in, or exported from People's Republic of China, Republic of Korea and Thailand, for a period of five years, from the date of imposition of provisional anti-dumping duty, that is, the 11th April, 2014 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (viii) G.S.R.415(E) published in Gazette of India dated 27th May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'USB Flash Drivers including products known in the market parlance by various other names such as pen drive, keychain drives, key drives USB sticks, flash sticks, jump sticks, USB keys or memory keys' originating in, or exported from the People's Republic of China and Chinese Taipei for a period of five years from the date of imposition, that is 22nd May, 2015 pursuant to the final findings of investigations

conducted by the Directorate General of Anti-dumping and Allied Duties.

- (ix) G.S.R.429(E) published in Gazette of India dated 27th May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Purified Terephthalic Acid (PTA), including its various Medium Quality Terephthalic Acid (MTA) and Qualified Terephthalic Acid (QTA)', originating in, or exported from Korea RP and Thailand, for a period of five years from the date of imposition of the provisional anti-dumping duty, that is, the 25th July, 2014 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.437(E) published in Gazette of India dated 29th May, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Electronic Calculators of all types [excluding calculators with attached printers, commonly referred to as printing calculators; calculators with ability to plot charts and graphs, commonly referred to as graphing calculators and programmable calculators]' originating in, or exported from the People's Republic of China for a period of five years from the date of imposition, that is, 29th May, 2015 pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xi) G.S.R.443(E) published in Gazette of India dated 1st June, 2015 together with an explanatory memorandum seeking to extend anti-dumping duty levied therein on imports of 'Poly Vinyl Chloride Paste Resin', originating in, or exported from, Korea RP, Taiwan, China PR, Malaysia, Thailand and Russia, for a further period of one year i.e. upto and inclusive of 25th July, 2016, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

- (xii) G.S.R.444(E) published in Gazette of India dated 1st June, 2015 together with an explanatory memorandum seeking to extend anti-dumping duty levied therein on imports of 'Poly Vinyl Chloride Paste Resin', originating in, or exported from, the European Union, for a further period of one year i.e. upto and inclusive of 24th June, 2016, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiii) G.S.R.445(E) published in Gazette of India dated 1st June, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Acrylic Fibre', originating in, or exported from Korea RP and Thailand, for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.462(E) published in Gazette of India dated 5th June, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants' as specified in the notification, originating in or exported from People's Republic of China, Republic of Korea and Malaysia, for a period of five years, pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xv) G.S.R.473(E) published in Gazette of India dated 10th June, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Vitamin E in all forms excluding natural form', originating in, or exported from the People's Republic of China for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (xvi) G.S.R.489(E) published in Gazette of India dated 12th June, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Nylon Tyre Cord Fabric', originating in, or exported from the people's Republic of China for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xvii) G.S.R.377(E) published in Gazette of India dated 8th May, 2015 together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (xviii) G.S.R.549(E) published in Gazette of India dated 9th July, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'steel measuring tapes and fibre glass measuring tapes and their parts and components, originating in, or exported from People's Republic of China for a period of five years from the date of imposition i.e. 9th July, 2015 pursuant to the final findings of Sunset Review Investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xix) G.S.R.552(E) published in Gazette of India dated 10th July, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phenol', originating in, or exported from South Africa for a period of five years pursuant to the final findings of Sunset Review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xx) G.S.R.554(E) published in Gazette of India dated 13th July, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Glass Fibre and articles thereof, originating in, or exported from China PR for a further period of one year i.e. upto and inclusive of 13th July, 2016, pending

outcome of sunset review investigations, being conducted by the Directorate General of Anti-dumping and Allied Duties.

(20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.237(E) published in Gazette of India dated 30th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ii) G.S.R.338(E) published in Gazette of India dated 30th April , 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.339(E) published in Gazette of India dated 30th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (iv) G.S.R.340(E) published in Gazette of India dated 30th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (v) G.S.R.370(E) published in Gazette of India dated 7th May, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (vi) G.S.R.433(E) published in Gazette of India dated 28th May, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (vii) G.S.R.455(E) published in Gazette of India dated 4th June, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 60/2011-Cus., dated 14th July, 2011.

- (viii) G.S.R.474(E) published in Gazette of India dated 10th June, 2015, together with an explanatory memorandum seeking to exempt Basic Customs duty as well as Additional Duties of Customs leviable on drugs, diagnostics and equipments required for the National AIDS Control Programme funded by the Global Fund to fight AIDS, TB and Malaria and the exemption is valid upto 31st March, 2016.
- (ix) G.S.R.499(E) published in Gazette of India dated 16th June, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (x) S.O.756(E) published in Gazette of India dated 13th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xi) S.O.794(E) published in Gazette of India dated 18th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 28/2015-Cus.(N.T.), dated 5th March, 2015.
- (xii) S.O.802(E) published in Gazette of India dated 19th March, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) S.O.832(E) published in Gazette of India dated 25th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 32/2015-Cus.(N.T.), dated 19th March, 2015.
- (xiv) S.O.889(E) published in Gazette of India dated 31st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xv) S.O.916(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvi) S.O.1016(E) published in Gazette of India dated 15th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) S.O.1028(E) published in Gazette of India dated 16th April, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xviii) S.O.1144(E) published in Gazette of India dated 30th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 38/2015-Cus.(N.T.), dated 16th April, 2015.
- (xix) S.O.1145(E) published in Gazette of India dated 30th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) S.O.1182(E) published in Gazette of India dated 5th May, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 38/2015-Cus.(N.T.), dated 16th April, 2015.
- (xxi) S.O.1222(E) published in Gazette of India dated 7th May, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xxii) S.O.1303(E) published in Gazette of India dated 15th May, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiii) S.O.1366(E) published in Gazette of India dated 21st May, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxiv) S.O. 1437(E) published in Gazette of India dated 29th May, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxv) S.O.1470(E) published in Gazette of India dated 4th June, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxvi) S.O.1570(E) published in Gazette of India dated 15th June, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxvii) G.S.R.1781(E) published in Gazette of India dated 30th June, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R.348(E) published in Gazette of India dated 30th April, 2015, together with an explanatory memorandum making certain

- amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (ii) G.S.R.397(E) published in Gazette of India dated 19th May, 2015, together with an explanatory memorandum making certain amendments in Notification No. 26/2012-Service Tax dated 20th June, 2012.
- (iii) G.S.R.398(E) published in Gazette of India dated 19th May, 2015, seeking to enforce certain provisions of the Finance Act, 2015, with effect from 1st June, 2015.
- (iv) G.S.R.399(E) published in Gazette of India dated 19th May, 2015, seeking to enforce certain provisions of the notification No. 05/2015 – Service Tax, dated the 1st March, 2015, with effect from 1st June, 2015.
- (v) G.S.R.400(E) published in Gazette of India dated 19th May, 2015, seeking to enforce certain provisions of the notification No. 06/2015 – Service Tax, dated the 1st March, 2015, with effect from 1st June, 2015.
- (vi) G.S.R.401(E) published in Gazette of India dated 19th May, 2015, seeking to exempt certain services under Power System Development Fund (PSDF) Scheme of Ministry of Power.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.341(E) published in Gazette of India dated 30th April, 2015 together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (ii) G.S.R.342(E) published in Gazette of India dated 30th April, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iii) G.S.R.343(E) published in Gazette of India dated 30th April, 2015 together with an explanatory memorandum making certain

amendments in the Notification No. 16/2010-C.E. dated 27th February, 2010.

- (iv) G.S.R.344(E) published in Gazette of India dated 30th April, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 14/2015-C.E. dated 1st March, 2015.
- (v) G.S.R.345(E) published in Gazette of India dated 30th April, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 15/2015-C.E. dated 1st March, 2015.
- (vi) The CENVAT Credit (Second Amendment) Rules, 2015 published in Notification No. G.S.R.346(E) in Gazette of India dated 30th April, 2015, together with an explanatory memorandum.
- (vii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2015 published in Notification No. G.S.R.347(E) in Gazette of India dated 30th April, 2015, together with an explanatory memorandum.
- (viii) The CENVAT Credit (Third Amendment) Rules, 2015 published in Notification No. G.S.R.402(E) in Gazette of India dated 19th May, 2015, together with an explanatory memorandum.
- (ix) G.S.R.403(E) published in Gazette of India dated 19th May, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2014-C.E.(N.T.) dated 3rd March, 2014.
- (x) G.S.R.416(E) published in Gazette of India dated 22nd May, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-C.E. dated 1st March, 2005.
- (xi) G.S.R.432(E) published in Gazette of India dated 28th May, 2015 together with an explanatory memorandum making certain

amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.

- (xii) G.S.R.456(E) published in Gazette of India dated 4th June, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (xiii) G.S.R.475(E) published in Gazette of India dated 10th June, 2015 together with an explanatory memorandum seeking to exempt Central Excise duty leviable on drugs, diagnostics and equipments required for the National AIDS Control Programme (NACP) funded by the Global Fund to fight AIDS, TB and Malaria (GFTAM), subject to the conditions prescribed therein. The exemption is valid upto 31st March, 2016.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2014-2015.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2014 published in Notification No. G.S.R.269(E) in Gazette of India dated 4th April, 2014.
 - (ii) The Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2014 published in Notification No. G.S.R.274(E) in Gazette of India dated 7th April, 2014, together with a corrigendum thereto published in Notification No. G.S.R.580(E) (in Hindi version only) dated 24th July, 2015.

(25) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

5. Action Taken Statements of Standing Committee on Defence

Maj. Gen. B.C. Khanduri, AVSM (Retd.) laid on the Table the following Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and Chapter V of the related Reports of the Standing Committee on Defence:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in Chapters – I and V of the Nineteenth Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on 'Action Taken by the Government on the recommendations/observations contained in the Fifteenth Report of the Committee (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2012-13'.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Chapters– I and V of the Twenty-first Report of the Standing Committee on Defence (Fifteenth Lok Sabha) on 'Action Taken by the Government on the recommendations/observations contained in the Sixteenth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Critical Review of functioning of Sainik Schools'.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in Chapters – I and V of the First Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on 'Action Taken by the Government on the recommendations/ observations contained in the Twentieth Report of the Committee (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2013-14'.

6. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

- (1) Ninth Report on the subject 'Revival of Indian Telephone Industries (ITI) Limited' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Tenth Report on the subject 'IT Induction and Modernization in the Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).

7. Statements by Ministers

- (1) The Minister of Finance made the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance; and
 - (ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Ministry of Corporate Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Defence made a statement regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Ministry of Planning.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 10th August, 2015.

9. Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 --Extension of Time

Shri Bhartruhari Mahtab moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 upto 11th August, 2015."

The Motion was put to vote and adopted.

12.15 P.M.

10. Government Bills – Introduced

- (i) *The Bureau of Indian Standards Bill, 2015*
- *(ii) *The Carriage by Air (Amendment) Bill, 2015*

#12.16 P.M.

11. Submissions by Members

- (i) Sarvashri Rajesh Ranjan, Kirti Azad and Dr. Bhola Singh made a submission regarding police atrocities in Bihar.

Shri Bhairon Prasad Mishra, P.P. Chaudhary, Smt. Kothapalli Geetha and Shri Sudheer Gupta associated.

Shri Rajiv Pratap Rudy responded.

12.45 P.M.

- (ii) Shri Nishikant Dubey made a submission regarding parameters for development in Naxal-affected areas in the country.

Sarvashri Bhairon Prasad Mishra and Sunil Kumar Singh associated.

Shri Rajiv Pratap Rudy responded.

*At 12.54 P.M.

#From 12.15 P.M. to 2.00 P.M., members raised matters of urgent public importance.

12.57 P.M.

(iii) Shri Uday Pratap Singh made a submission regarding need to allocate more funds for MPLAD Scheme.

Sarvashri Sunil Kumar Singh, C.R. Chaudhary, Chandra Prakash Joshi, Sudheer Gupta and P.P. Chaudhary associated.

The Deputy Speaker, in the Chair, intervened on the subject.

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 2.00 P.M. and re-assembled at 3.00 P.M.)

(At 3.11 P.M., Secretary General announced that since there was no quorum[%], Hon'ble Deputy Speaker has directed that Lok Sabha would meet at 3.25 P.M.)

3.25 P.M.**12. Discussion under Rule 193**

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 42 Mts.
Balance: 18 Mts.

Further discussion on the Sustainable Development Goals raised by Dr. Ramesh Pokhriyal 'Nishank' on the 5th August, 2015, continued.

Shri Prahlad Singh Patel resumed his speech and his speech was unfinished.

The discussion was not concluded.

[%]From 3.00 P.M. to 3.11 P.M. Quorum Bell was rung thrice.

3.30 P.M.

13. Private Members' Bills – Introduced

- (1) The Bhagwan Buddha Central Homeopathy University Bill, 2015 by Shri Pankaj Chaudhary.
- (2) The Eradication of Unemployment Amongst the Youth Belonging to the Scheduled Castes and the Scheduled Tribes Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (3) The Education Bill, 2015 by Shri Shivaji Adhalrao Patil.
- (4) The Constitution (Amendment) Bill, 2015 (*Insertion of new article 15A*) by Shri Shivaji Adhalrao Patil.
- (5) The Railways (Amendment) Bill, 2015 (*Insertion of new Chapter XIII A*) by Shri Shivaji Adhalrao Patil.
- (6) The Special Financial Assistance to the State of Andhra Pradesh Bill, 2015 by Dr. P. Ravindra Babu.
- (7) The Religious Institutions (Prevention of Misuse) Amendment Bill, 2015 (*Amendment of section 2, etc.*) by Shri Dushyant Chautala.
- (8) The Contempt of Courts (Amendment) Bill, 2015 (*Amendment of sections 2 and 13*) by Shri Jagdambika Pal.
- (9) The Indian Penal Code (Amendment) Bill, 2015 (*Substitution of new sections for section 304A*) by Shri Jagdambika Pal.
- (10) The Gutka and Pan Masala (Prohibition) Bill, 2015 by Shri Gopal Chinayya Shetty.
- (11) The Constitution (Amendment) Bill, 2015 (*Insertion on new article 16A*) by Shri Gopal Chinayya Shetty.
- (12) The Unauthorised Colonies, Slums and Jhuggi-Jhopri Clusters (Basic Amenities and Other Provisions) Bill, 2015 by Shri Gopal Chinayya Shetty.
- (13) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2015 (*Insertion of new section 43A*) by Shri Gopal Chinayya Shetty.

- (14) The Constitution (Amendment) Bill, 2015 (*Amendment of the Preamble, etc.*) by Shri Bhartruhari Mahtab.
- (15) The Writing of Medical Prescriptions in Capital Letters and Opening of Generic Medicines Shops Bill, 2015 by Shri C.R. Patil.
- (16) The Constitution (Amendment) Bill, 2015 (*Amendment of the Eighth Schedule*) by Shri Nishikant Dubey.
- (17) The Code of Civil Procedure (Amendment) Bill, 2015 (*Amendment of section 80*) by Shri Nishikant Dubey.
- (18) The Farmers and Agricultural Workers Social Security Bill, 2015 by Shri Nishikant Dubey.
- (19) The Constitution (Amendment) Bill, 2015 (*Amendment of article 58*) by Shri Nishikant Dubey.
- (20) The Constitution (Amendment) Bill, 2015 (*Amendment of article 72*) by Dr. Kirit Premjibhai Solanki.
- (21) The Prohibition of Indecent Advertisements Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (22) The Closed Textile Mills Workers (Welfare and Rehabilitation) Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (23) The Special Irrigation Development Fund (For Forest Areas) Bill, 2015 by Shri Sunil Kumar Singh.
- (24) The Crop Insurance Bill, 2015 by Shri Ajay Mishra Teni.
- (25) The Motor Vehicles (Amendment) Bill, 2015 (*Insertion of new section 136A*) by Shri Dushyant Chautala.
- (26) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2015 by Shri Faggan Singh Kulaste.
- (27) The Victims of Naxalite Acts of Violence (Relief and Rehabilitation) Bill, 2015 by Shri Sunil Kumar Singh.
- (28) The Girl Child (Prevention of Commercialised Trafficking, Rehabilitation and Welfare) Bill, 2015 by Shri Sunil Kumar Singh.
- (29) The Code of Criminal Procedure (Amendment) Bill, 2015 (*Insertion of new section 199A*) by Shri Bhartruhari Mahtab.

- (30) The Drugs and Cosmetics (Amendment) Bill, 2015 (*Insertion of new Chapter IIIA*) by Shri Bhartruhari Mahtab.
- (31) The Eradication of Malnutrition Bill, 2015 by Dr. Manoj Rajoria.
- (32) The Fertilizer (Price Control) Bill, 2015 by Shri Rajesh Ranjan.
- (33) The Prevention of Trafficking of Girl Child for Commercial Purposes Bill, 2015 by Shri Rajesh Ranjan.
- (34) The Population Stabilization Bill, 2015 by Shri Rajesh Ranjan.
- (35) The Compulsory Teaching of Logic in Educational Institutions Bill, 2015 by Shri Daddan Mishra.
- (36) The Special Financial Assistance to the State of Rajasthan Bill, 2015 by Shri Arjun Meghwal.
- (37) The High Court of Rajasthan (Establishment of a Permanent Bench at Bikaner) Bill, 2015 by Shri Arjun Meghwal.
- (38) The Integrated Child Development Services (Regularisation) Bill, 2015 by Shri Arjun Meghwal.
- (39) The Food Safety and Standards (Amendment) Bill, 2015 (*Insertion of new section 19A*) by Shri Arjun Meghwal.
- (40) The Rickshaw Pullers and Roadside Mechanics (Freedom to Earn Livelihood) Bill, 2015 by Shri Rajesh Ranjan.
- (41) The Rainwater (Compulsory Harvesting) Bill, 2015 by Dr. Udit Raj.
- (42) The Constitution (Amendment) Bill, 2015 (*Amendment of article 51A*) by Shri P.P. Chaudhary.
- (43) The Constitution (Amendment) Bill, 2015 (*Amendment of article 124*) by Shri P.P. Chaudhary.
- (44) The Constitution (Amendment) Bill, 2015 (*Amendment of articles 217 and 224*) by Shri P.P. Chaudhary.
- (45) The Constitution (Amendment) Bill, 2015 (*Insertion of new article 324A*) by Shri P.P. Chaudhary.

3.52 P.M.

14. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Further discussion on the consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015, continued.

The following members took part in the debate:-

1. Dr. Manoj Rajoria (resumed his speech)
2. Shri Ajay Mishra Teni
3. Shri Rajesh Ranjan
4. Shri Harishchandra Alias Harish Dwivedi
5. Shri Chandra Prakash Joshi
6. Shri Konda Vishweshwar Reddy
7. Shri Ramesh Chandu Kaushik
8. Dr. K. Kamaraj
9. Shri Sumedhanand Saraswati
10. Shri Mukesh Rajput
11. Shri Lakhan Lal Sahu
12. Smt. Kamla Devi Paatle
13. Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 10th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 10, 2015/Shravana 19, 1937(Saka)

No.104

11.00 A.M.

1. Oath or Affirmation

Shri George Baker, nominated member, made affirmation in English, signed the Roll of Members and took his seat in the House.

11.03 A.M.

2. Reference by the Speaker

The Speaker made reference to the reported death of 11 persons and injuries to several in a stampede at a temple in Deogarh, Jharkhand on 10 August, 2015.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.10 A.M.

3. Starred Questions

Starred Questions No. 283 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.28 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 284–302 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon**5. Papers laid on the Table**

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees' Provident Funds (Amendment) Scheme, 2015 published in Notification No. G.S.R. 525(E) in Gazette of India dated 2nd July, 2015.
 - (ii) The Employees' Pension (Amendment) Scheme, 2015 published in Notification No. G.S.R. 526(E) in Gazette of India dated 2nd July, 2015.
 - (iii) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 2015 published in Notification No. G.S.R. 527(E) in Gazette of India dated 2nd July, 2015.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the GAIL Gas Limited for the year 2015-2016.

*(Due to interruptions, Lok Sabha adjourned at 12.02 P.M.
and re-assembled at 12.30 P.M.)*

12.30 P.M.

- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2015-2016.

- (ii) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2015-2016.
 - (v) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2015-2016.
 - (vi) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the Ministry of Tourism for the year 2015-2016.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Mineral Conservation and Development (Amendment) Rules, 2015 published in Notification No. G.S.R.407(E) in Gazette of India dated 20th May, 2015.
- (ii) The Mineral (Auction) Rules, 2015 published in Notification No. G.S.R.406(E) in Gazette of India dated 20th May, 2015.
- (iii) The Mineral (Non-exclusive Reconnaissance Permits) Rules, 2015 published in Notification No. G.S.R.516(E) in Gazette of India dated 29th June, 2015.
- (iv) 538(E) published in Gazette of India dated 6th July, 2015, notifying the entities, mentioned therein, for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

6. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Seventh Report (Hindi and English versions) on action taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report of the Committee on Public Undertakings (15th Lok Sabha) on Joint Venture Operations of ONGC Videsh Limited, based on Audit Report No. 28 of 2010-11 (Performance Audit).

7. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 8th Report (Hindi and English versions) of the Standing Committee on Energy (2014-15) on 'Action Taken by the Government on the recommendations contained in the First Report (16th Lok Sabha) on Demands for Grants relating to Ministry of Power for the year 2014-15'.

8. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):-

- (1) Fifth Report on Action Taken by the Government on the recommendations contained in their 1st Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (2) Sixth Report on Action Taken by the Government on the recommendations contained in their 2nd Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

9. Report of Standing Committee on Urban Development

Shri Dushyant Chautala presented the Eighth Report (Hindi and English versions) on Action Taken by the Government on the Observations/ Recommendations contained in the Sixth Report (Sixteenth Lok Sabha) on Demands for Grants (2015-2016)) of the Ministry of Housing and Urban Poverty Alleviation.

10. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2014-15):-

- (1) Sixteenth Report on Action taken by the Government on the observations/ recommendations contained in the First Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

- (2) Seventeenth Report on Action taken by the Government on the observations/recommendations contained in the Second Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Eighteenth Report on Action taken by the Government on the observations/recommendations contained in the Fourth Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Minority Affairs.
- (4) Nineteenth Report on Action taken by the Government on the observations/recommendations contained in the Third Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Tribal Affairs.

11. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing final action taken by the Government on the observations/recommendations contained in the Forty-second Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Minority Affairs.
- (2) Statement showing final action taken by the Government on the observations/recommendations contained in the Ninth Report (Sixteenth Lok Sabha) on the Action Taken by the Government on the observations/recommendations contained in the Forty-fourth Report (Fifteenth Lok Sabha) on the subject "Working of Ashram Schools in Tribal Areas" of the Ministry of Tribal Affairs.

12. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal, and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2014-15), pertaining to the Ministry of Power.
- (2) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a Statement correcting the reply to Unstarred Question No. 2749 given on 28 July, 2014 asked by Shri Hansraj Gangaram Ahir, MP (Now the Minister of State for Chemicals and Fertilizers) regarding 'Security Lapses at Airports'.

13. Government Bills – Introduced

- (i)[@] *The Merchant Shipping (Amendment) Bill, 2015*
- (ii) *The Consumer Protection Bill, 2015*

***12.34 P.M.**

14. Submission by Members

Sarvashri Jai Prakash Narayan Yadav and Nishikant Dubey made submission regarding reported death of devotees due to stampede in Deoghar, Jharkhand.

Sarvashri Bhairon Prasad Mishra, P.P. Chaudhary and Rabindra Kumar Jena associated.

Shri Rajnath Singh responded.

*(Due to interruptions, Lok Sabha adjourned at 12.46 P.M.
and re-assembled at 2.01 P.M.)*

[@]At 2.19 P.M.

*From 12.34 P.M. to 12.46 P.M., Members raised matters of urgent public importance.

#2.01 P.M.**15. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Ramesh Pokhriyal 'Nishank' regarding need to set up a special Mission and Centre for Excellence for cultivation of Walnut in Himalayan Region.
- (2) Dr. Sanjay Jaiswal regarding need to ensure payment of arrears to sugarcane farmers by HPCL sugar mills at Sugauli and Lauria in Bihar.
- (3) Shri Birendra Kumar Chaudhary regarding need to restart the closed paper mill and cotton mill in Jhanjharpur Parliamentary Constituency, Bihar.
- (4) Shri Parvesh Sahib Singh regarding need to implement Rotation of Headship Policy in the Departments of AIIMS.
- (5) Col. (Retd.) Sona Ram Choudhary regarding need to construct a Canal/Channel along Rann of Kutch to link at Bakhasar, Rajasthan to Arabian Sea.
- (6) Shri Bhairon Prasad Mishra regarding need to set up industrial units in order to provide employment opportunities to the local people in Banda and Chitrakoot districts, Uttar Pradesh.
- (7) Dr. Pritam Gopinath Munde regarding need to increase the Minimum Support Price of cotton in Maharashtra.
- (8) Shri Naranbhai Kachhadiya regarding need to undertake gauge conversion of railway line between Khijadiya and Amreli in Gujarat and accord approval to the proposal for gauge conversion of Khijadiya-Amreli-Dhari-Visavadar-Junagadh railway line in the State.
- (9) Shri Ramesh Chander Kaushik regarding need to make CNG price in Haryana at par with that of in Delhi.
- (10) Shri Keshav Prasad Maurya regarding need to set up an international Airport, Regional Passport Office in Allahabad and also introduce air service from Allahabad to Chennai, Bangaluru and Kolkata.

#From 2.01 P.M. 2.53 P.M., Members raised matters of urgent public importance.

- (11) Smt. Raksha Nikhil Khadse regarding the growing menace of toxic food items.
- (12) Shri Raghav Lakhanpal regarding need to check illicit trade of meat in Saharanpur district, Uttar Pradesh.
- (13) Shri Ram Tahal Choudhary regarding need to issue BPL cards to all the old-age people, physically challenged, widows to enable them get pensions under various welfare schemes meant for them.
- (14) Shri Anshul Verma regarding need to ensure adequate level of water in Dahar Jheel bird sanctuary in Hardoi Parliamentary Constituency, Uttar Pradesh.
- (15) Smt. Krishna Raj regarding need to take effective measures to curb human trafficking in the country.
- (16) Shri S.P. Muddahanumegowda regarding need to develop Tumkur in Karnataka as an industrial Smart city.
- (17) Shri R. Dhruvanarayana regarding need to allot adequate budget and timely release of funds for protection and conservation of BRT Tiger Reserve in Chamarajanagar District, Karnataka.
- (18) Dr. P. Venugopal regarding need for providing employment to Course Completed Act Apprentices of Integral Coach Factory, Chennai.
- (19) Shri K.R.P. Prabakaran regarding need to develop basic infrastructure and passenger facilities at Ambasamudram railway station in Tirunelveli district, Tamil Nadu.
- (20) Shri Bhartruhari Mahtab regarding need to expedite the construction of Motu-Sileru bridge across Sileru River on the Ranchi - Vijayawada highway.
- (21) Shri Arvind Sawant regarding need to take effective measures to curb child marriages in the country.
- (22) Shri Nimmala Kristappa regarding need to provide funds to tackle drought condition in Anantapur district, Andhra Pradesh.
- (23) Shri A.P. Jithender Reddy regarding need for formulation of a National Sports Policy.
- (24) Dr. A. Sampath regarding need to provide adequate funds and infrastructure for Sansad Adarsh Gram Yojana.

- (25) Smt. Kothapalli Geetha regarding need to conduct a comprehensive survey on the availability of minerals in Araku Parliamentary Constituency, Andhra Pradesh.
- (26) Shri Rama Kishore Singh regarding alleged anomalies in providing medical help to Kidney patients under Rashtriya Arogya Nidhi.

2.54 P.M.

16. Discussion under Rule 193

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 43 Mts.
Balance: 17 Mts.

Further discussion on the Sustainable Development Goals raised by Dr. Ramesh Pokhriyal 'Nishank' on the 5th August, 2015, continued.

Shri Prahlad Singh Patel resumed his speech and his speech was unfinished.

The discussion was not concluded.

2.55 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 11th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 11, 2015/Shravana 20, 1937(Saka)

No.105

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 303, 304 and 306 were orally answered. Member in whose name Starred Question No. 305 was listed, was absent. However the Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 305 were asked. Replies to Starred Question Nos. 307–322 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Medium-term Expenditure Framework Statement for 2015-2016 (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R.240(E)/Ess.Com/Sugarcane published in Gazette of India dated 31st March, 2015, regarding fixation of Factory-wise FRP 2013-14.
 - (ii) Notification No. 1(5)/2015-S.P.I published in Gazette of India dated 23rd June, 2015, facilitating payment of can dues of the farmers for the current sugar season 2014-15.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2014-2015.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2012-2013.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2010-2011 to 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2010-2011 to 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Pollution Control Board, Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Act, 2002:-
- (i) S.O. 1162(E) published in Gazette of India dated 1st May, 2015, notifying the species of animals, mentioned therein, which are the verge of extinction for the Administration of Daman and Diu and Dadra and Nagar Haveli.
 - (ii) S.O. 1633(E) published in Gazette of India dated 18th June, 2015, making certain amendments in the Notification No. S.O.2708(E) dated 17th November, 2008.
 - (iii) S.O. 940(E) published in Gazette of India dated 7th April, 2015, regarding keeping in abeyance the Notification No. S.O.1519(E) dated 23rd August, 2007 till 31st March, 2016 or until issue of further notification by the Ministry of Health and Family Welfare regarding regulation of GM processed foods by the Food Safety and Standards Authority, whichever is earlier.
- (11) A copy of the Environment Relief Fund Scheme, 2008 (Hindi and English versions) published in Notification No. S.O.1878(E) in Gazette of India dated 13th July, 2015 under sub-section (3) of Section 23 of the Public Liability Insurance Act, 1991.
- (12) A copy each of the following notifications (Hindi and English versions) issued under the Water (Prevention and Control of Pollution) Act, 1974:-

- (i) S.O.814(E) published in Gazette of India dated 23rd March, 2015 reconstituting the Central pollution Control Board and nominating the persons, mentioned therein, with effect from the date of publication of this notification in the Official Gazette.
 - (ii) S.O. 1250(E) published in Gazette of India dated 11th May, 2015 making certain amendments in the Notification No. S.O. 814(E) dated 23rd March, 2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2011-2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-
- (i) S.O. 820(E) published in Gazette of India dated 24th March, 2015, regarding appointment of District and Sessions Judge, New Delhi District, Delhi, as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (ii) S.O. 1389(E) published in Gazette of India dated 25th May, 2015, regarding appointment of Special Public Prosecutors for National Investigation Agency cases.
 - (iii) S.O. 1390(E) published in Gazette of India dated 25th May, 2015, regarding appointment of Special Public Prosecutors for National Investigation Agency cases.

- (iv) S.O. 1391(E) published in Gazette of India dated 25th May, 2015, regarding appointment of Special Public Prosecutors for National Investigation Agency cases.
 - (v) S.O. 1565(E) published in Gazette of India dated 15th June 2015, regarding appointment of Additional District Judge Ernakulum to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (vi) S.O. 1566(E) published in Gazette of India dated 15th June, 2015, regarding appointment of Senior Most Additional Sessions Judge, Chandigarh as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (vii) S.O. 1604(E) published in Gazette of India dated 17th June, 2015, regarding appointment of Principal Judicial Commissioner, Ranchi, as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (viii) S.O. 1833(E) published in Gazette of India dated 7th July, 2015, regarding appointment of Additional District and Session Judge, Lucknow as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (ix) S.O. 1862(E) published in Gazette of India dated 10th July, 2015, regarding appointment of Judge, City Civil Court and Additional Session Judge, Greater Mumbai as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
 - (x) S.O. 1863(E) published in Gazette of India dated 10th July, 2015, regarding appointment of 2nd Additional District and Sessions Judge, Dehradun as the Judge to preside over the Special Court under the National Investigation Agency Act, 2008.
- (16) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2009-2010.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1988-1989.
- (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1988-1989, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2013-2014.
- (ii) Annual Report of the Kerala Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Maharashtra State Agro Industries Development Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Maharashtra State Agro Industries Development Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Andhra Pradesh

State Agro Industries Development Corporation Limited, Hyderabad, for the year 2012-2013.

- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2011-2012, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the years 2012-2013 and 2013-2014.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2013-2014, together with Audit Report thereon.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.
- (27) Memorandum of Understanding (Hindi and English versions) between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Spastics Society of Tamilnadu, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spastics Society of Tamilnadu,

Chennai, for the year 2012-2013.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Institute for Mentally Handicapped, Samalkot, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Institute for Mentally Handicapped, Samalkot, for the year 2012-2013.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 25 of 2015)- Functioning of Internal Audit in Income Tax Department, Department of Revenue-Direct Taxes, for the year ended March, 2015 under Article 151(1) of the Constitution.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 10th August, 2015, Rajya Sabha had adopted the following Motion regarding the Motor Vehicles (Amendment) Bill, 2014 :-

"That leave be granted to withdraw the Bill further to amend the Motor Vehicles Act, 1988, which was passed by the Lok Sabha on the 18th December, 2014 and laid on the Table of the Rajya Sabha on the 19th December, 2014."

Thereafter, the Bill was withdrawn

5. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-first Report of Business Advisory Committee.

6. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Seventh Report on the representation received from Sarvashri Javed Pandit and Harish regarding: implementation of the Wage Revision in the Centaur Lake View Hotel, Srinagar Hotel Corporation of India (HCI).
- (2) Eighth Report on the representation received from Shri Saurabh Kumar regarding : employment in Central Coal Supply organisation (CCSO) and Steel Authority of India limited (SAIL), Dhanbad on compassionate ground.

7. Report of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Fourth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2014-2015).

8. Reports of Standing Committee on Agriculture

Shri Satyapal Singh presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Thirteenth Report on action taken by the Government on the recommendations contained in the 3rd Report on 'Demands for Grants (2014-15)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Fourteenth Report on action taken by the Government on the recommendations contained in the 5th Report on 'Demands for Grants (2014-15)' of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).
- (3) Fifteenth Report on action taken by the Government on the recommendations contained in the 2nd Report on 'Demands for Grants

(2014-15)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

- (4) Sixteenth Report on the subject 'Mega Food Parks' of the Ministry of Food Processing Industries.

9. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 7th Report (Hindi and English versions) of the Standing Committee on Energy (2014-15) on 'Energy Conservation'.

10. Report of Standing Committee on Petroleum and Natural Gas

Shri Prahlad Joshi presented the Sixth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the First Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'Demands for Grant (2014-15)' of the Ministry of Petroleum and Natural Gas.

11. Statements of Standing Committee on Petroleum and Natural Gas

Shri Prahlad Joshi laid on the Table the following Statements (Hindi and English versions) showing final action taken by the Government on the recommendations contained in Reports of the Standing Committee on Petroleum and Natural Gas:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in Chapter-I & V of the Fifteenth Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Eleventh Report of the

Committee (15th Lok Sabha) on 'Demands for Grants (2012-13) of the Ministry of Petroleum and Natural Gas'.

- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Chapter-I & V of the Seventeenth Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Twelfth Report of the Committee (15th Lok Sabha) on 'Safety of Oil Installations'.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in Chapter-I & V of the Twenty-First Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Sixteenth Report of the Committee (15th Lok Sabha) on 'Demands for Grants (2013-14) of the Ministry of Petroleum and Natural Gas'.
- (4) Statement showing further action taken by the Government on the recommendations/observations contained in Chapter-I & V of the Twenty-Second Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Eighteenth Report of the Committee (15th Lok Sabha) on 'Long Term Purchase Policy and Strategic Storage of Crude Oil'.
- (5) Statement showing further action taken by the Government on the recommendations/observations contained in Chapter-I & V of the Second Report of the Standing Committee on Petroleum and Natural Gas (16th Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Twenty-Third Report of the Committee (15th Lok Sabha) on 'Functioning of Oil Industry Development Board'.

12. Report of Standing Committee on Railways

Shri Arjun Ram Meghwal presented the Seventh Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations of the Committee contained in their 3rd Report on 'Demands for Grants – 2014-15 of the Ministry of Railways'.

13. Report of Standing Committee on Health and Family Welfare

Dr. Heena Vijaykumar Gavit laid on the Table the 87th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Functioning of All India Institute of Medical Sciences (AIIMS).

14. Statements by Ministers

(1) The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Home Affairs on the 'Functioning of Delhi Police', pertaining to the Ministry of Home Affairs.
- (ii) the status of implementation of the recommendations contained in the 184th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 179th Report of the Committee on 'Rehabilitation of J&K migrants', pertaining to the Ministry of Home Affairs.

(2) The Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Ministry of Food Processing Industries.

12.07 P.M.

15. Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 --Extension of time

Shri S.S. Ahluwalia moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 upto last day of the first week of the Next Session (i.e. Winter Session, 2015)."

The motion was adopted.

**(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.15 P.M.)*

*From 12.09 P.M. to 1.03 P.M., members raised matters of urgent public importance.

2.15 P.M.**16. Matters Under Rule 377**

- (1) Shri Ajay Mishra Teni raised a matter regarding need to construct embankments on rivers originating from Nepal causing land erosion in Kheri Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Nishikant Dubey raised a matter regarding need to take remedial steps to deal with drought condition in Santhal pargana and adjoining areas in Jharkhand.
- (3) Shri Subhash Chandra Baheria raised a matter regarding need to provide employment opportunities to local people in mining jobs in Bhilwara Parliamentary Constituency, Rajasthan.
- (4) Shri Laxmi Narayan Yadav raised a matter regarding need to re-design the railway over bridge near Khurai-Rahatgarh Bus stop in Sagar Parliamentary Constituency, Madhya Pradesh.
- (5) Smt. Darshana Vikram Jardosh raised a matter regarding need to curb the unethical business of cultured diamond in the garb of natural diamonds.
- (6) Shri Prem Singh Chandumajra raised a matter regarding need to address the problems being faced by NRIs with regard to Passport, Visa and Consulate General Office.
- (7) Shri Ravindra Kumar Pandey raised a matter regarding need to institute an inquiry into the alleged irregularities of Panem Coal Mines Limited in Pakur district, Jharkhand causing heavy revenue loss to the exchequer.
- (8) Shri Vinod Kumar Sonkar raised a matter regarding need to resolve the issue of transfer of state civil and police service officers from Uttar Pradesh to Uttarakhand.
- (9) Shri Arjun Ram Meghwal raised a matter regarding need to permit release of funds under Member of Parliament Local Area Development Scheme to organizations engaged in cleanliness drive in Bikaner Parliamentary Constituency, Rajasthan.

- (10) Dr. Bholu Singh raised a matter regarding need to permit farming activity on land falling under Kanwar Lake Bird Sanctuary in Begusarai Parliamentary Constituency, Bihar.
- (11) Shri Rajendra Agrawal raised a matter regarding need to set up a Krishi Vigyan Kendra in Hapur, Uttar Pradesh.
- (12) Shri C.P. Joshi raised a matter regarding need to convert National Highway No. 79 between Kishangarh in Rajasthan and Ahmedabad into six lane.
- (13) Shri C.R. Chaudhary raised a matter regarding need to provide subsidy on seeds, irrigation and solar energy equipment to farmers in Rajasthan.
- (14) Shri Pralhad Venkatesh Joshi raised a matter regarding need to construct a Road over Bridge on level crossing No. 1, on the Hubli-Gudag stretch of National Highway No. 63 in Karnataka.
- (15) Dr. Kirit Somaiya raised a matter regarding need to ban construction activity in the sensitive zone of Bhabha Atomic Research Centre, Mumbai.
- (16) Shri C. Gopalakrishnan raised a matter regarding need to set up a Multi-Speciality Hospital at Ooty.
- (17) Dr. Jayavardhan Jayakumar raised a matter regarding need for formation of Cauvery Management Board and Cauvery Water Regulation Committee.
- (18) Dr. Kulamani Samal raised a matter regarding need to take necessary steps for the establishment of Sub-regional Science Centres at Keonjhar, Jeypore and Khandapada in Odisha.
- (19) Shri Vinayak Bhaurao Raut raised a matter regarding need to take measures for the welfare of fishermen in the country.
- (20) Shri Maganti Murali Mohan raised a matter regarding need to construct a fly-over at Morampudi section on National Highway No. 16 in Rajahmundry, Andhra Pradesh.
- (21) Shri Dushyant Chautala raised a matter regarding need to accord due importance to the services rendered by Central Paramilitary Forces.

- (22) Smt. Anupriya Patel raised a matter regarding need to resolve the issue of ban imposed by RBI on transaction by Urban Co-operative bank located in Laldiggi Mohalla in Mirzapur Parliamentary Constituency, Uttar Pradesh.
- (23) Prof. Richard Hay raised a matter regarding need for expeditious construction of Mahe-Thalassery bye-pass road (N.H. No.-17), Kerala.
- (24) Dr. Kirit P. Solanki raised a matter regarding need to impose total ban on slaughter of cow in the country and take effectively steps for conservation and development of cow and cow-breeds.

3.00 P.M.**17. Discussion Under Rule 193**

Shri Arjun Ram Meghwal raised a discussion on the matters arising out of Indian Premiere League (IPL) controversy and other related issues.

*(Due to interruptions, Lok Sabha adjourned at 3.09 P.M.
and re-assembled at 3.30 P.M.)*

3.30 P.M.

The speech of Shri Arjun Ram Meghwal was unfinished.

The discussion was not concluded.

3.38 P.M.

18. Discussion under Rule 193

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 45 Mts.
Balance: 15 Mts.

Further discussion on the Sustainable Development Goals raised by Dr. Ramesh Pokhriyal 'Nishank' on the 5th August, 2015, continued.

Shri Prahlad Singh Patel resumed his speech and his speech was unfinished.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 3.40 P.M.
and re-assembled at 4.00 P.M.)*

(Due to continued interruptions, Lok Sabha adjourned for the day.)

4.08 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 12th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 12, 2015/Shravana 21, 1937(Saka)

No.106

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Baleshwar Ram, member of the Seventh Lok Sabha and Shri Jagannath Singh, member of the Ninth and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.17 A.M.

2. Starred Questions

Starred Questions Nos. 323–325 were orally answered. Replies to Starred Question Nos. 326–342 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M.
and re-assembled at 12.30 A.M.)*

12.30 P.M.

4. Adjournment Motion

The Speaker gave her consent to the moving of Adjournment Motion regarding "Action taken by the Government on the reported involvement and admission of the Union Minister and related acts and actions in assisting a fugitive and the stand taken by the Government in this regard", given notices by Shri Mallikarjun Kharge and others.

Accordingly, Shri Mallikarjun Kharge asked for leave of the House for moving the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion be taken after laying of Papers on the Table.

12.37 P.M.

5. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Registration Offices and Fees) Second Amendment Rules, 2015 published in Notification No. G.S.R. 438(E) in Gazette of India dated 30th May, 2015.
- (ii) The Companies (Registration of Charges) Amendment Rules, 2015 published in Notification No. G.S.R. 440(E) in Gazette of India dated 30th May, 2015.
- (iii) The Companies (Declaration of Payment of Dividend) Second Amendment Rules, 2015 published in Notification No. G.S.R. 441(E) in Gazette of India dated 30th May, 2015.
- (iv) The Companies (Share Capital and Debentures) Second Amendment Rules, 2015 published in Notification No. G.S.R. 439(E) in Gazette of India dated 30th May, 2015.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 463 of the Companies Act, 2013:-

- (i) G.S.R. 464(E) published in Gazette of India dated 5th June, 2015, regarding exemptions to Private Companies under Section 462 of the Companies Act, 2013.
- (ii) G.S.R. 465(E) published in Gazette of India dated 5th June, 2015, regarding exemptions to Nidhis under Section 462 of the Companies Act, 2013.
- (iii) G.S.R. 466(E) published in Gazette of India dated 5th June, 2015, regarding exemptions to Section 8 companies under Section 462 of the Companies Act, 2013.
- (iv) G.S.R. 463(E) published in Gazette of India dated 5th June, 2015, regarding exemptions to Government Companies under Section 462 of the Companies Act, 2013.

(3) A copy of Notification No. G.S.R. 333(E) (Hindi and English versions) published in Gazette of India dated 29th April, 2015, directing that the provisions of Section 458 of the Companies Act, 2013 shall apply to a limited liability partnership from the date of publication of the notification in the Official Gazette under sub-section (2) of Section 458 of the Companies Act, 2013.

(4) A copy of the Notification No.45/2015-Customs (Hindi and English versions) published in Gazette of India dated the 12th August, 2015, together with an explanatory memorandum seeking to increase the basic customs duty by 2.5% on specified goods falling under Chapter 72 under Section 159 of the Customs Act, 1962.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014:-

- (i) The Union Territory of Dadra and Nagar Haveli Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2015 published in Notification No. G.S.R. 583(E) in Gazette of India dated 28th July, 2015.
- (ii) The Union Territory of Andaman and Nicobar Islands' Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2015 published in Notification No. G.S.R. 584(E) in Gazette of India dated 28th July, 2015.
- (iii) The Union Territory of Union Territory of Daman and Diu Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2015 published in Notification No. G.S.R. 585(E) in Gazette of India dated 28th July, 2015.
- (iv) The Union Territory of Union Territory of Chandigarh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2015 published in Notification No. G.S.R. 586(E) in Gazette of India dated 28th July, 2015.
- (v) The Union Territory of Union Territory of Lakshadweep Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2015 published in Notification No. G.S.R. 587(E) in Gazette of India dated 28th July, 2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 1324(E) in Gazette of India dated 19th May, 2015 under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986 and in pursuance of clause f(a) of the Rule 13 of the said Act.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 23 of 2015)-

Performance Audit on Modernisation and Expansion Plan in Steel Authority of India Limited, Ministry of Steel, under article 151(1) of the Constitution.

(9) A copy of the Apprenticeship (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 502(E) in Gazette of India dated 18th June, 2015 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(10) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2015-2016.

(ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2015-2016.

(iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2015-2016.

(iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2015-2016.

(v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2015-2016.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2015-2016.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-

(i) The Central Administrative Tribunals (Group 'C' Posts) Recruitment Rules, 2015 published in Notification No. G.S.R. 357(E) in Gazette of India dated 1st May, 2015.

(ii) The Himachal Pradesh Administrative Tribunal (Procedure) Rules, 2015 published in Notification No. G.S.R. 428(E) in Gazette of India dated 26th May, 2015.

(13) A copy of the Central Information Commission (Stenographer Grade 'D') Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 6th July, 2015 under sub-section (1) of Section 29 of the Right to Information Act, 2005.

*(14) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2013-2014.

*(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

*(16) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2013-2014.

*(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

*(18) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2013-2014.

- *(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- *(20) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014.
- *(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- *(22) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2013-2014.
- *(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- *(24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the year 2012-2013.
- *(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- * (26) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamika Shiksha Abhiyan, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamika Shiksha Abhiyan, Kolkata, for the year 2011-2012.
- * (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- * (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014.
- * (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- * (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2013-2014.
- * (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- * (32) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttarakhand, Dehradun, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttarakhand, Dehradun, for the year 2013-2014.
- *(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- *(34) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2012-2013.
- *(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- *(36) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2013-2014.
- *(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- *(38) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2013-2014.

- *(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2013-2014.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2013-2014.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2013-2014.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2013-2014.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2013-2014.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Council for Promotion of Urdu Language, New Delhi, for the year 2013-2014, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2013-2014.
- (51) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2013-2014.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study Shimla, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study Shimla, for the year 2013-2014.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2010-2011.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2013-2014.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2013-2014.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2013-2014.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2013-2014.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2013-2014.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Manipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Manipur, for the year 2013-2014.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2013-2014.
- (71) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (70) above.

- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2013-2014.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2013-2014.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2013-2014.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2013-2014.

- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2013-2014.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) A copy of the Auroville Foundation (Group 'A') Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.72 in Gazette of India dated 12th April, 2014 together with a corrigendum thereto published in Notification No. G.S.R. 244(E) published in Gazette of India dated 1st April, 2015.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2012-2013.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 2015, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee and had elected the following ten Members of Rajya Sabha to serve on the said Committee :-

1. Shri Ram Narain Dudi
2. Shri Chunibhai Kanjibhai Gohel
3. Shri B.K. Hariprasad
4. Shri Ahamed Hassan
5. Shri Vishambhar Prasad Nishad
6. Shri V. Hanumantha Rao
7. Shri Rajpal Singh Saini
8. Smt. Vijila Santhyananth
9. Shri Ashk Ali Tak
10. Shri Ram Nath Thakur

7. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Fourteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Sixth, Seventh, Eighth and Ninth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Report of Joint Committee on Offices of Profit

Shri P.P. Chaudhary presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Ninth Report on 'Review of Urban Haats'.
- (2) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-seventh report (15th Lok Sabha) on 'Welfare of legal heirs of deceased workers of Rourkela Steel Plant- A case study'.

11. Report of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala presented the Twelfth Report (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Functioning of National Institutes of Pharmaceutical Education and Research (NIPER)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12. Reports of Standing Committee on Rural Development

Shri Ajay Misra Teni presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Tenth Report on action taken by the Government on the recommendations contained in the 1st Report on 'Demands for Grants (2014-15)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Eleventh Report on action taken by the Government on the recommendations contained in the 2nd Report on 'Demands for Grants (2014-15)' of the Ministry of Rural Development (Department of Land Resources).

- (3) Twelfth Report on action taken by the Government on the recommendations contained in the 3rd Report on 'Demands for Grants (2014-15)' of the Ministry of Panchayati Raj.
- (4) Thirteenth Report on action taken by the Government on the recommendations contained in the 4th Report on 'Demands for Grants (2014-15)' of the Ministry of Drinking Water & Sanitation.
- (5) Fourteenth Report on action taken by the Government on the recommendations contained in the 42nd Report (Fifteenth Lok Sabha) on 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005'.
- (6) Fifteenth Report on action taken by the Government on the recommendations contained in the 45th Report (Fifteenth Lok Sabha) on 'Capacity Building of Panchayati Raj Institutions (PRIs)'.

13. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the 14th Report (Hindi and English versions) of the Standing Committee on Coal and Steel on the subject, 'Safety, Health and Education Facilities for Inhabitants/Workers in Coal/Lignite Mining Areas' relating to the Ministry of Coal.

14. Statements of Standing Committee on Coal and Steel

Shri Rakesh Singh laid on the Table the following Action Taken Statements (Hindi and English versions) furnished by the Government in respect of recommendations contained in Chapters I and V of Reports of the Standing Committee on Coal and Steel:-

- (1) 44st Report(15th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in

33rd Report (15th Lok Sabha) on "Demands for Grants (2013-14)" relating to the Ministry of Coal.

- (2) 45th Report(15th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 34th Report (15th Lok Sabha) on "Demands for Grants (2013-14)" relating to the Ministry of Mines.
- (3) 5th Report(16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 51st Report (15th Lok Sabha) on "Service Conditions of Workers in Public Sector Steel Companies" relating to the Ministry of Steel.
- (4) 6th Report(16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 52nd Report (15th Lok Sabha) on "Marketing and Transportation of Steel by Public Sector Steel Companies" relating to the Ministry of Steel.

15. Report of Standing Committee on Social Justice and Empowerment

Shri Kunwar Bharatendra presented the Twentieth Report (Hindi and English versions) on 'The Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014' of the Standing Committee on Social Justice and Empowerment (2014-15).

16. Report of Standing Committee on Commerce

Shri Bodh Singh Bhagat laid on the Table the 119th Report on Rubber Industry in India (Hindi and English versions) of the Standing Committee on Commerce.

17. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Daddan Mishra laid on the Table the Two Hundred Sixty-eighth Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on 'Environmental issues of the Nilgiris'.

18. Report of Standing Committee on Transport, Tourism and Culture

Shri Kunwar Haribansh Singh laid on the Table the Two Hundred Twenty-third Report (Hindi and English versions) on The National Waterways Bill, 2015 of the Standing Committee on Transport, Tourism and Culture.

19. Statements by Ministers

- (1) The Minister of Urban Development; Minister of Housing and Urban Poverty Alleviation; and Minister of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Urban Development on 'functioning of Delhi Development Authority (DDA), particularly with reference to affordable houses in Delhi and its role in regularization of unauthorized colonies in Delhi and matters connected thereto', pertaining to the Ministry of Urban Development.
- (2) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Social Justice and Empowerment on 'Implementation of Prime Minister's New 15-Point Programme', pertaining to the Ministry of Minority Affairs.
- (3) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime

Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space on behalf of the Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2014-15), pertaining to the Ministry of Petroleum and Natural Gas.

- (4) The Minister of State in the Ministry of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Agriculture on Demands for Grants (2014-15), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (5) The Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 257th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
 - (ii) the status of implementation of the recommendations contained in the 258th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16), pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (6) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of

implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on 'Issues related to Paid News', pertaining to the Ministry of Information and Broadcasting.

20. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on 11th August, 2015."

The motion was adopted.

12.46 P.M.

21. Adjournment Motion

Time Taken: 4 Hrs. 47 Mts.

At 12.46 P.M., Shri Mallikarjun Kharge moved the following motion:-

"That the House do now adjourn."

(Lok Sabha adjourned for Lunch at 1.46 P.M. and re-assembled at 2.46 P.M.)

2.46 P.M.

Shri Mallikarjun Kharge resumed his speech.

The following members took part in the debate:-

1. Smt. Sushma Swaraj
2. Dr. P. Venugopal
3. Shri Dinesh Trivedi
4. Shri Bhartruhari Mahtab
5. Shri Anandrao Adsul
6. Shri Thota Narasimham
7. Shri A.P. Jithender Reddy
8. Shri P. Karunakaran
9. Shri Mekapati Rajamohan Reddy
10. Shri Prem Singh Chandumajra
11. Shri Tariq Anwar
12. Shri Bhagwant Mann
13. Shri E.T. Mohammed Basheer
14. Shri Asaduddin Owaisi
15. Smt. Anupriya Patel
16. Shri Dushyant Chautala
17. Shri N.K. Premachandran
18. Shri Chirag Kumar Paswan

19. Shri Rahul Gandhi
20. Shri Arun Jaitley
21. Shri M. Venkaiah Naidu

As the mover of the motion was not present in the House, the motion was put to vote and negatived.

6.26 P.M.

22. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Riti Pathak regarding need to expedite construction of Lalitpur-Singrauli rail project and run a direct train from Singrauli to Delhi and Bhopal.
- (2) Smt. Jayshreeben K. Patel regarding need to take suitable measures for conservation of cow and cow breeds and frame a strict law for total ban on cow slaughter and export and smuggling of beef.
- (3) Shri A.T. Nana Patil regarding need to frame a transparent policy for providing employment on compassionate ground.
- (4) Shri Yogi Aditya Nath regarding need to shut down illegal slaughter houses and stop open sale of meat in every nook and corner in Uttar Pradesh posing serious health hazard to the public.
- (5) Shri Ravindra Kushwaha regarding need to protect the interests of sugarcane farmers and workers in Deoria district, Uttar Pradesh.
- (6) Shri Jagdambika Pal regarding need to expedite payment of arrears to sugarcane farmers in Uttar Pradesh.
- (7) Shri Kirti Vardhan Singh regarding need to clear the arrears of sugarcane farmers by sugar mills in Gonda Parliamentary Constituency, Uttar Pradesh.

- (8) Shri B. Sreeramulu regarding need to provide fluoride free water to Kudalgi taluka of Bellary Parliamentary Constituency, Karnataka.
- (9) Dr. Udit Raj regarding need to allow SC/ST Welfare Associations in Government departments to hold meetings with the management for presenting their grievances.
- (10) Major General Bhuwan Chandra Khanduri, AVSM (Retd.) regarding need to construct a permanent school building for Kendriya Vidyalaya Gopeshwar, Chamoli district, Uttar Pradesh.
- (11) Shri Sharad Tripathi regarding need to provide financial assistance to farmers distressed due to loss of crops caused by excess rains and hailstorms in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Devendra Singh Bhole regarding need to provide adequate financial assistance to all the farmers distressed due to loss of crops caused by excess rains and hailstorms in Akbarpur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Kamakhya Prasad Tasa regarding need to take steps to protect the ancient monuments of Sivsagar district of Assam and develop it as a tourist destination.
- (14) Shri P. Kumar regarding need to regularize the services of non-teaching non-muster roll employees of National Institute of Technology, Tiruchirapalli.
- (15) Shri R. Gopalakrishnan regarding speedy completion of Outer Ring Road in Madurai city in Tamil Nadu.
- (16) Shri Kalikesh Narayan Singh Deo regarding need to expedite the procurement of Genexpert TB test machines.
- (17) Shri Gajanan Kirtikar regarding need to review the shifting of Air India office from Mumbai to Delhi.
- (18) Shri Ponguleti Srinivasa Reddy regarding need to revise the Coal Mines Pension Scheme, 1988 for the welfare of coal mine workers.

(19) Adv. Joice George regarding problems faced by Cardamom growers in Kerala.

6.27 P.M.

23. Discussion under Rule 193

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 46 Mts.
Balance: 14 Mts.

Further discussion on the Sustainable Development Goals raised by Dr. Ramesh Pokhriyal 'Nishank' on the 5th August, 2015, continued.

Shri Prahlad Singh Patel resumed his speech and his speech was unfinished.

The discussion was not concluded.

6.28 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 13th August, 2015.)

ANOOP MISHRA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 13, 2015/Shravana 22, 1937(Saka)

No.107

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 343–347 were orally answered. Replies to Starred Question Nos. 348–362 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2013-2014 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Food Corporation of India (Staff) (2nd Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No.

EP.36(1)/2004 in Gazette of India dated 29th May, 2015 under sub-section (5) of Section 45 of the Food Corporation Act, 1964.

(4) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 60(E) in Gazette of India dated 28th January, 2015 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014.

(9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, Bhopal, for the years 2012-2013 and 2013-2014.

- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India for the year 2014-2015.
- (19) Statement regarding Review (Hindi and English versions) by the

Government on the Administrative Report of the Haj Committee of India for the year 2014-2015.

(20) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding (Hindi and English versions) between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2015-2016.
- (ii) Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2015-2016.

(21) A copy of Notification No. S.O. 1675(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2015, reconstituting the National Jute Board with effect from 29th September, 2014 for a period of two years issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

(22) A copy of Notification No. S.O. 1676(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2015, mandating jute packaging material, for supply or distribution, in such minimum percentage as specified in the notification for the year 2014-2015 *i.e.* upto 30th June, 2015 under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

(23) A copy of the Notification No. S.O.3111(E) (Hindi and English versions) published in Gazette of India dated 10th December, 2014, making certain amendments to Rule 3 of the National Board for Wildlife Rules, 2013 issued under sub-section (2) and (3) of section 5A read with Section 63 of the Wild Life (Protection) Act, 1972.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2013-2014.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2015-2016.
- (30) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2014-2015.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 393(E) published in Gazette of India dated 11th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
- (ii) G.S.R. 626(E) published in Gazette of India dated 29th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
- (iii) G.S.R. 243(E) published in Gazette of India dated 1st April, 2014 approving the Jawaharlal Nehru Port Trust Employees' (Classification, Control & Appeal) Fourth Amendment Regulations, 2013.

(34) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 891(E) published in Gazette of India dated 26th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (ii) S.O. 500(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajasamand to Bhilwara Section) in the State of Rajasthan.
- (iii) S.O. 435(E) published in Gazette of India dated 18th February, 2014, making certain amendments in the Notification No. S.O. 1756(E) dated 19th June, 2013.
- (iv) S.O. 844(E) published in Gazette of India dated 20th March, 2014, making certain amendments in the Notification No. S.O. 1338(E) dated 23rd May, 2013.

- (v) S.O. 786(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 33 & 6 in the State of Jharkhand.
- (vi) S.O. 669(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (vii) S.O. 953(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Chargi Section) in the State of Jharkhand.
- (viii) S.O. 952(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (ix) S.O. 1068(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (x) S.O. 948(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xi) S.O. 1067(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xii) S.O. 1273(E) published in Gazette of India dated 13th May, 2015, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xiii) S.O. 1046(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xiv) S.O. 1066(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xv) S.O. 1195(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xvi) S.O. 785(E) published in Gazette of India dated 18th March, 2015, making certain amendments in the Notification No. S.O. 1675(E) dated 1st July, 2014.
- (xvii) S.O. 1325(E) published in Gazette of India dated 19th May, 2015, making certain amendments in the Notification No. S.O. 251(E) dated 27th January, 2014.
- (xviii) S.O. 659(E) published in Gazette of India dated 4th March, 2015, making certain amendments in the Notification No. S.O. 440(E) dated 18th February, 2014.
- (xix) S.O. 1091(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xx) S.O. 1264(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management

- and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxi) S.O. 791(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxii) S.O. 667(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Gir Somnath Section) in the State of Gujarat.
- (xxiii) S.O. 961(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxiv) S.O. 751(E) published in Gazette of India dated 13th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxv) S.O. 1263(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxvi) S.O. 766(E) published in Gazette of India dated 16th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxvii) S.O. 672(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

- (xxviii) S.O. 670(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xxix) S.O. 784(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xxx) S.O. 793(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxi) S.O. 792(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxii) S.O. 788(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxiii) S.O. 519(E) published in Gazette of India dated 16th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxiv) S.O. 959(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.

- (xxxv) S.O. 958(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (xxxvi) S.O. 1193(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xxxvii) S.O. 708(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (xxxviii) S.O. 1043(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Manoharpur Section) in the State of Rajasthan.
- (xxxix) S.O. 1131(E) published in Gazette of India dated 29th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xl) S.O. 1239(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xli) S.O. 648(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (xlii) S.O. 668(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management

- and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xliii) S.O. 261(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xliv) S.O. 1042(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.
- (xlv) S.O. 1044(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.
- (xlvi) S.O. 1090(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (xlvii) S.O. 585(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xlviii) S.O. 364(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
- (xlix) S.O. 1236(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

- (I) S.O. 392(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwara Section) in the State of Rajasthan.
 - (li) S.O. 1241(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
 - (lii) S.O. 1271(E) published in Gazette of India dated 13th May, 2015, containing corrigendum to the Notification No. G.S.R. 3071(E) dated 8th October, 2013.
 - (liii) S.O. 563(E) published in Gazette of India dated 18th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
 - (liv) S.O. 246(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(37) A copy of the Small Industries Development Board of India (Staff) [Amendment] Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. HRV No. 1231/Staff General(2) in Gazette of India dated 22nd June, 2015 under sub-section (3) of Section 52 of the Small Industries Development Board of India Act, 1989.

(38) A copy of the Notification No. S.O. 1790(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the order to amend the effective date of commencement of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 under sub-section (2) of Section 86 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

(39) A copy of the Notification No. S.O. 1791(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the date on or before which a person can make a declaration in respect of the undisclosed asset located outside India and the date on or before which a person can pay the tax and penalty in respect of the undisclosed asset located outside India so declared issued under sub-section 59 and sub-section (1) of Section 63 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

(40) A copy of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Rules, 2015 (Hindi and English versions) published in Notification NO. G.S.R.529(E) in Gazette of India dated 2nd July, 2015, together with an explanatory memorandum notifying under sub-section (4) of Section 85 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

(41) A copy of the Reserve Bank of India General (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. DGBA/Accts/BA AS No.18/62-01.022/2015-16 in Gazette of India dated 6th July, 2015 under sub-section (4) of Section 54 of the Reserve Bank of India

Act, 1934, together with a corrigendum thereto published in Notification No. 251 (Hindi version only) dated 15.07.2015.

(42) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:-

- (i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 611(E) in Gazette of India dated 22nd August, 2014.
- (ii) The Securities Contracts (Regulation) Third Amendment Rules, 2014 published in Notification No. G.S.R. 819(E) in Gazette of India dated 19th November, 2014.

(43) A copy of the Notification No. S.O.1618(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2015 designating Court No. 22, City Civil and Sessions Court Mumbai, as the designated court for the purposes mentioned in Section 11C of the Securities and Exchanges Board of India Act, 1992 and as the Special Court issued under section 11C and Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996.

(44) A copy each of the following notifications (Hindi and English versions) under issued under Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996:-

- (i) S.O.1784(E) published in Gazette of India dated 1st July, 2015 designating Principal District and Sessions Court, Chennai as the Special Court under the aforesaid acts.
- (ii) S.O.1132(E) published in Gazette of India dated 11th April, 2015 designating 5th Special Court, Calcutta as the Special Court under the aforesaid acts.

(iii) S.O.1060 (E) published in Gazette of India dated 21st April, 2015 designating 39th Sessions Court, City Civil Court, Greater Mumbai as the Special Court under the aforesaid acts.

(45) A copy of the Securities and Exchange Board of India (Procedure and imposing penalties by adjudicating officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.430(E) in Gazette of India dated 28th May, 2015 under section 31 of the Securities and Exchange Board of India Act, 1992.

(46) A copy of the Notification No. S.O. 678(E) (Hindi and English versions) published in Gazette of India dated 5th March, 2015 designating Court number 39, City Civil Court, Mumbai, as the designated court for the purposes mentioned in sub-section (8) of section 11C of the Securities and Exchange Board of India Act, 1992 issued under the said section of the said Act.

(47) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2014 appointing 8th day of September, 2014 as the date on which the provisions of section 6 to 15, section 25 to section 32 and section 41 to section 47 of the Securities Laws (Amendment) Act, 2014 shall come into force issued under sub-section (4) of section 1 of the said Act.

(48) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 63/2015-Customs (N.T) dated 18th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (ii) Notification No. 52/2015-Customs (N.T) dated 4th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

- (iii) Notification No. 68/2015-Customs (N.T) dated 16th July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (iv) Notification No. 66/2015-Customs (N.T) dated 2nd July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That the Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (Railways) No. 3 Bill, 2015, passed by the Lok Sabha on the 4th August, 2015.
- (ii) That the Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (No.3) Bill, 2015, passed by the Lok Sabha on the 5th August, 2015.

5. Minutes of Sitzings of the Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Twelfth to Fourteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Report of Committee on Estimates

Dr. Murli Manohar Joshi presented the Ninth Report (Hindi and English versions) on the subject 'National Project on Organic Farming' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation) of Committee on Estimates (2015-16).

7. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) 21st Report on the subject 'Role and Functioning of Indian Coast Guard' based on C&AG Report No. 7 of 2011-12.
- (2) 22nd Report on the subject 'Procurement of Allopathic drugs in CGHS' based on Para 6.3 of C&AG Report No. 19 of 2013.
- (3) 23rd Report on the subject 'Indian Customs Electronic Data Interchange System (ICES 1.5)' based on C&AG Report No. 11 of 2014.
- (4) 24th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-third Report (Fifteenth Lok Sabha) on 'Augmentation of provision to object heads-Grants-in-aid and Subsidy'.

8. Report of Joint Committee on Offices of Profit

Shri P.P. Chaudhary presented the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Reports of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2014-15):-

- (1) Second Report on 'Reservation in employment and welfare measures for OBCs in the Employees' Provident Fund Organisation' pertaining to the Ministry of Labour and Employment.
- (2) Third Report on 'Review of reservation policy for OBCs being implemented in medical institutions' pertaining to the Ministry of Health and Family Welfare.

10. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

- (1) Eleventh Report on the subject 'Business Development and Marketing Strategy in the Department of Posts' relating to Ministry of Communications and Information Technology (Department of Posts).
- (2) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Fifteenth Lok Sabha) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.
- (3) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-third Report (Fifteenth Lok Sabha) on the subject 'Norms for setting up of telecom towers, its harmful effects and setting up of security standards in expansion of telecom facilities' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (4) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (5) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

- (6) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Information and Broadcasting).

11. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Tenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Twenty-Second Report (15th Lok Sabha) on Threat Perception and preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and Border connectivity through Road, Air and Rail'.
- (2) Eleventh Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Third Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2014-15 on Army (Demand No. 22)'

12. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Seventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2014-15) on the subject 'Ethanol Blended Petrol & Bio Diesel Policy'.

13. Statements of Standing Committee on Railways

Shri Arjun Ram Meghwal laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the recommendations contained in Chapter-I of the 1st Report of the Standing Committee on Railways

(16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 21st Report (15th Lok Sabha) on 'Major Railway Accidents during the last five years – Causes and Remedial Measures'.

- (2) Action Taken by Government on the recommendations contained in Chapter-I of the 2nd Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 25th Report (15th Lok Sabha) on 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the Northeast Region'.

14. Report of Standing Committee on Human Resource Development

Dr. Bhagirath Prasad laid on the Table the Two Hundred Seventieth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Performance of National Sports Development Fund and Recruitment and Promotion of Sportspersons Part-I.

15. Report of Standing Committee on Health and Family Welfare

Smt. Ranjanaben Bhatt laid on the Table the 88th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Recommendations/Observations contained in its 71st Report on the 'Functioning of Central Government Health Scheme (CGHS)'.

16. Statements by Ministers

- (1) The Minister of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2014-15), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

- (2) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal.
- (3) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English version) regarding the status of implementation of the recommendations contained in the 116th Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on 'Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry.
- (4) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 211th Report of the Standing Committee on Transport, Tourism and Culture on 'Upkeep of various Monuments in Delhi, National Museum and other important issues', pertaining to the Ministry of Culture; and
 - (ii) the status of implementation of the recommendations contained in the 216th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 211th Report of the Committee on 'Upkeep of various Monuments in Delhi,

National Museum and other important issues', pertaining to the Ministry of Culture.

12.11 P.M.

17. Government Bills—Introduced

- (i) *The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015 .*
- (ii) *The Indian Trusts (Amendment) Bill, 2015*

12.12 P.M.

18. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.P. Chaudhary regarding need to set up special courts for speedy disposal of cases.
- (2) Smt. Rama Devi regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (3) Shri Dipsinh Shankarsinh Rathod regarding need to frame rules and regulations for matrimonial websites.
- (4) Shri Sumedhanand Saraswati regarding need to revive stepwells in Rajasthan particularly in Sikar, Jhunjhunu and Churu districts of the State.
- (5) Shri Lallu Singh regarding need to reorient economic policy giving adequate emphasis on labour-oriented manufacturing sector ensuring livelihood to all in the country.
- (6) Smt. Mala Rajya Laxmi Shah regarding need to expedite construction of Dobra-Chanti bridge in Tehri district, Uttarakhand.
- (7) Shri Om Birla regarding need to lay pipe lines for supply of cooking gas in Kota city, Rajasthan.

- (8) Dr. Manoj Rajoria regarding need for institution of awards to recognize those working in the field of sanitation.
- (9) Shri Rajesh Verma regarding need to expedite construction of bridge on river Ghagra connecting Sitapur and Bahraich and also provide funds for the purpose.
- (10) Shri Chintaman Wanaga regarding need to supply piped gas to Vasai Municipal Corporation area.
- (11) Smt. R. Vanaroja regarding need to repair National Highway No. 66 in the State of Tamil Nadu.
- (12) Shri K.N. Ramachandran regarding need to increase water level in Mullaperiyar Dam.
- (13) Shri Rahul Shewale regarding need to name Mumbai Central Railway Station after Jagannath Shankarsheth, a social reformer and educationist of Mumbai in the 19th Century.
- (14) Shri Jayadev Galla regarding need to remove anomalies in sections 50 and 56 of the Andhra Pradesh Reorganisation Act, 2014.

12.14 P.M.

19. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fifth Session of the Sixteenth Lok Sabha.

12.22 P.M.

20. National Song

The National Song was played.

12.23 P.M.

(Lok Sabha adjourned sine-die at 12.23 P.M.)

ANOOP MISHRA
Secretary General